



विदेश व्यापार महानिदेशालय
DIRECTORATE GENERAL OF
FOREIGN TRADE

Directorate General of Foreign Trade

User Help File

Enforcement Cum Adjudication (ECA) Module- Customer Portal

Version 2.0

August 2021

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1. Introduction

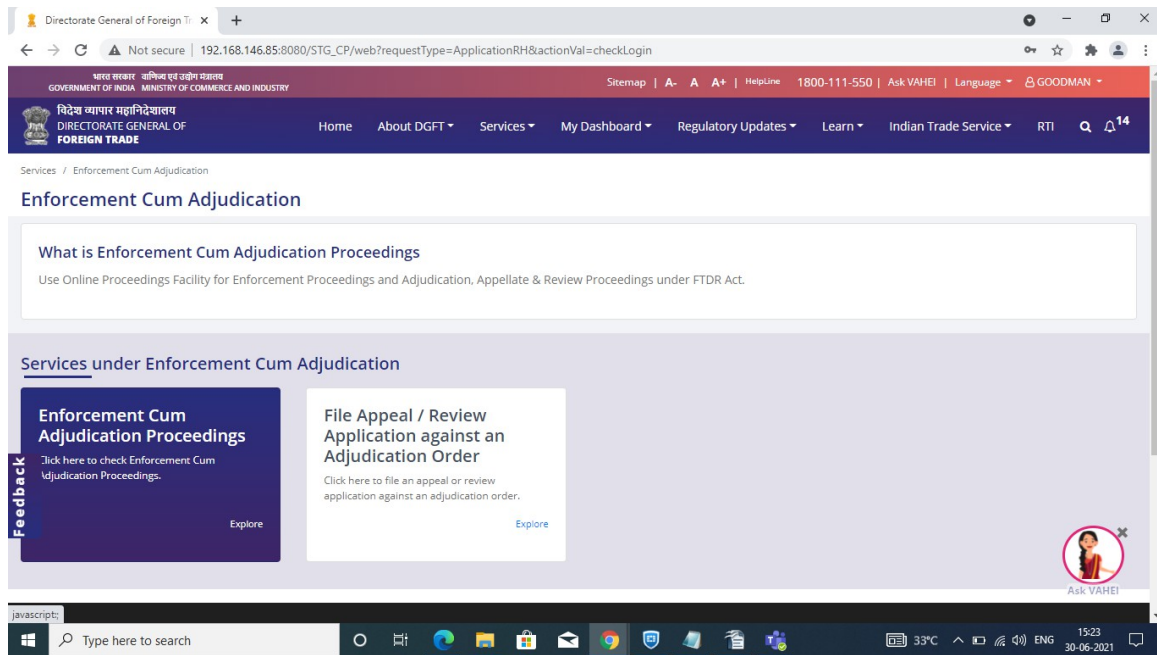
This module describes the various processes in respect of monitoring and tracking of cases whose export obligation period is over and Export Obligation Discharge Certificate (EODC) is not granted. DGFT officers consider such cases and notices are issued at regular intervals to importer/exporter to issue EODC from DGFT. Despite of multiple notices (e.g.: Caution notice, Demand notice etc.), if importer/exporter is unresponsive or have not issued EODC from DGFT, DGFT officer will place IEC in DEL and DEL order is issued denying any further issuance of authorisation to that exporter. In future course there may be actions like giving abeyance for certain period, issuing forfeiture orders and sending files to ECA (Enforcement Cum Adjudication authority) for recovery. Thus a monitoring activity related to export obligation is performed after issue of authorisation.

2. User View Notices

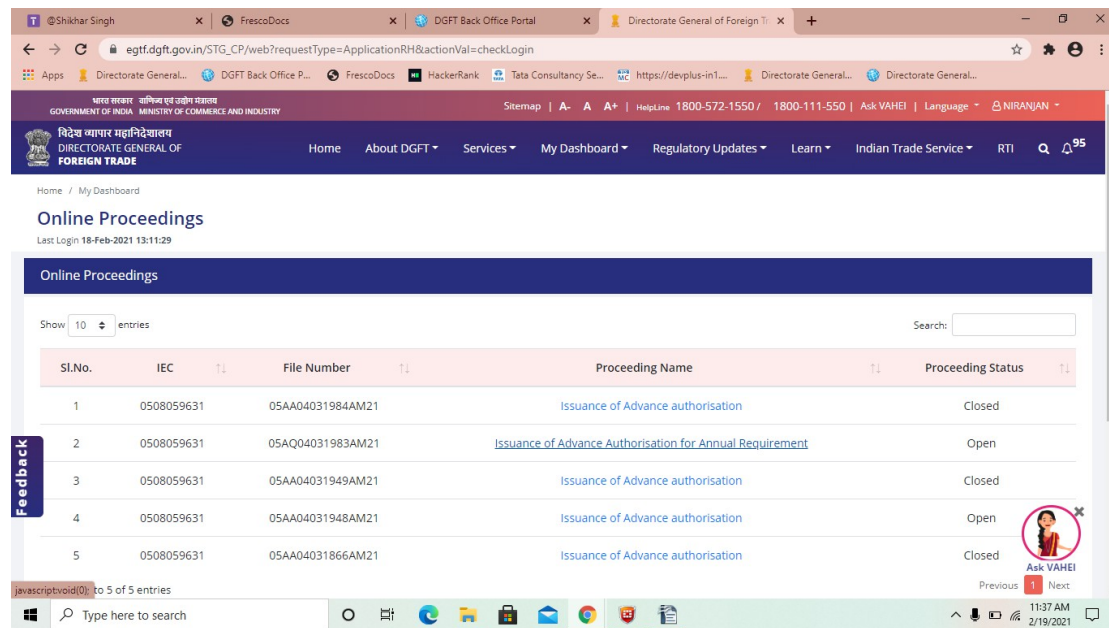
1. User shall login in customer portal

The screenshot displays the Goodman's Dashboard in the ECA Customer Portal. The dashboard is titled "Goodman's Dashboard" and shows the user's last login as "30-Jun-2021 15:10:10" and password expiration as "null". The dashboard includes a "For Your Action Notifications" section with a link to "Link your existing IEC or apply for new IEC to avail further services". A "Feedback" button is visible on the left. The main content area features a "Link IEC" button, "IEC Status", "Value of Scrips Approved", and "Authorisations Issued" (0). A dropdown menu is open, listing various services: DGFT Helpdesk Service, IEC Profile Management, View IEC Related Details, Advance Authorisation / DFIA, EPCG, Import Management System, Export Management System, Online e-COM Application, Other Services, MEIS, Certificate Management, Quality Complaints & Trade Disputes, SEIS, ROSCTL, Transport & Marketing Assistance, Certificate of Origin, Policy Relaxation Committee, and Enforcement Cum Adjudication Proceedings. The dashboard also includes "Frequently Accessed Links" for Advanced Authorisation, MEIS, IEC, EPCG, SEIS, and Search Norms. The user's profile picture and name "Ask VAHEI" are visible in the bottom right corner.

2. User navigate to Services>Enforcement Cum Adjudication Proceedings

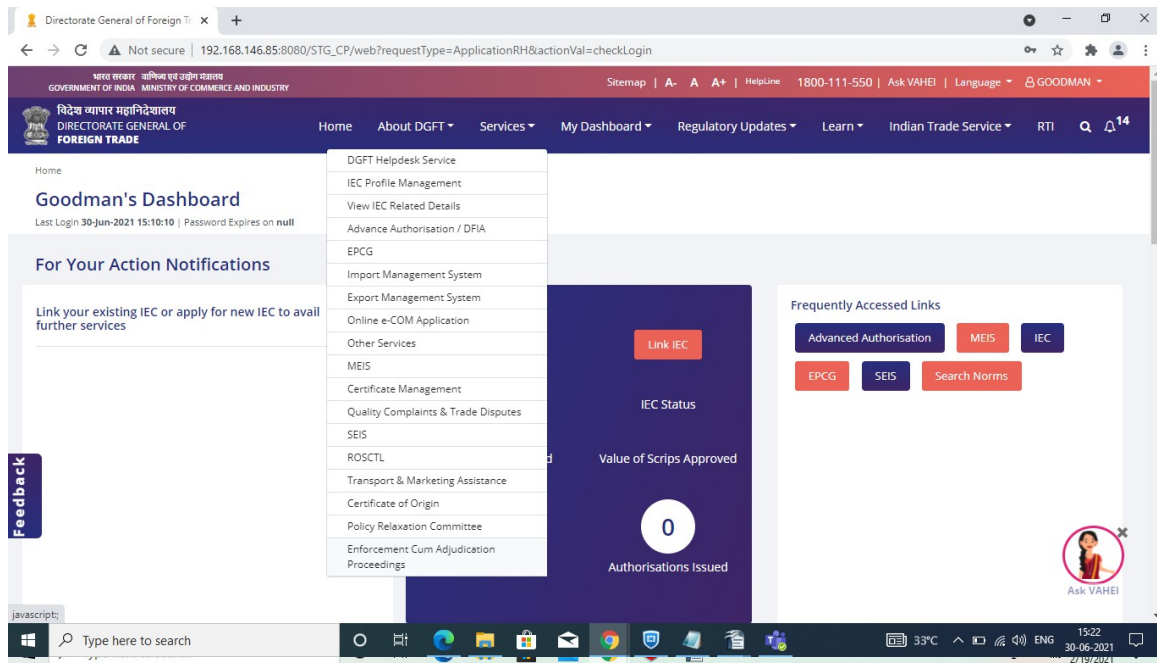


3. User clicks on Proceeding nam. For Example given below.

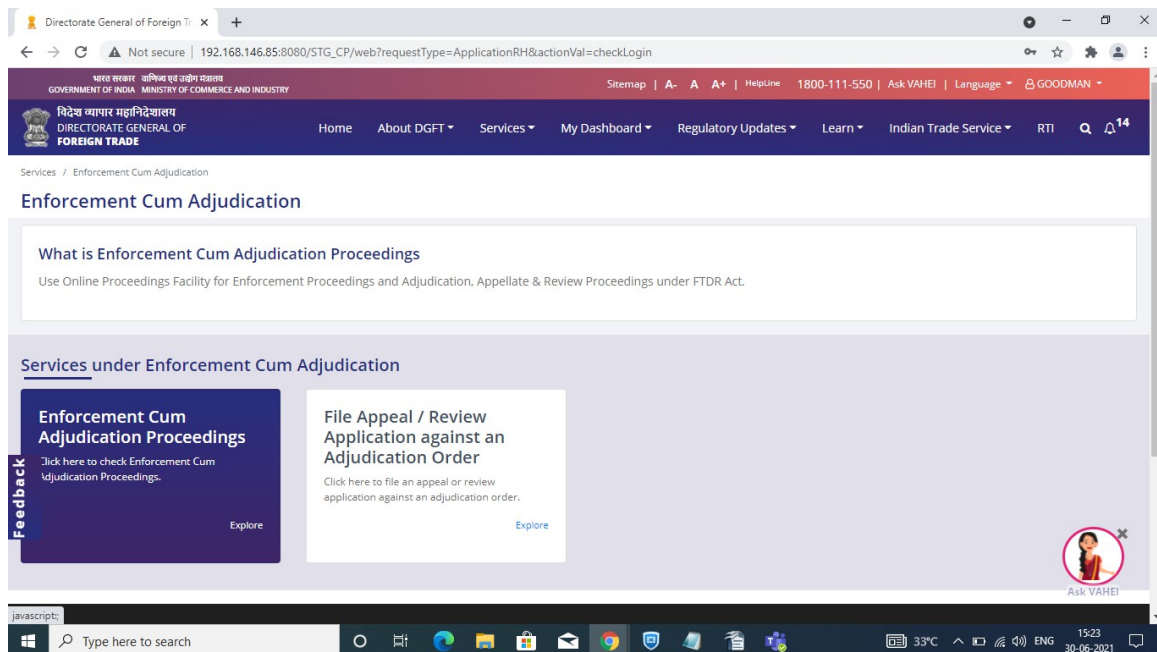


3. User Responds to Notice

1. User shall login in customer portal

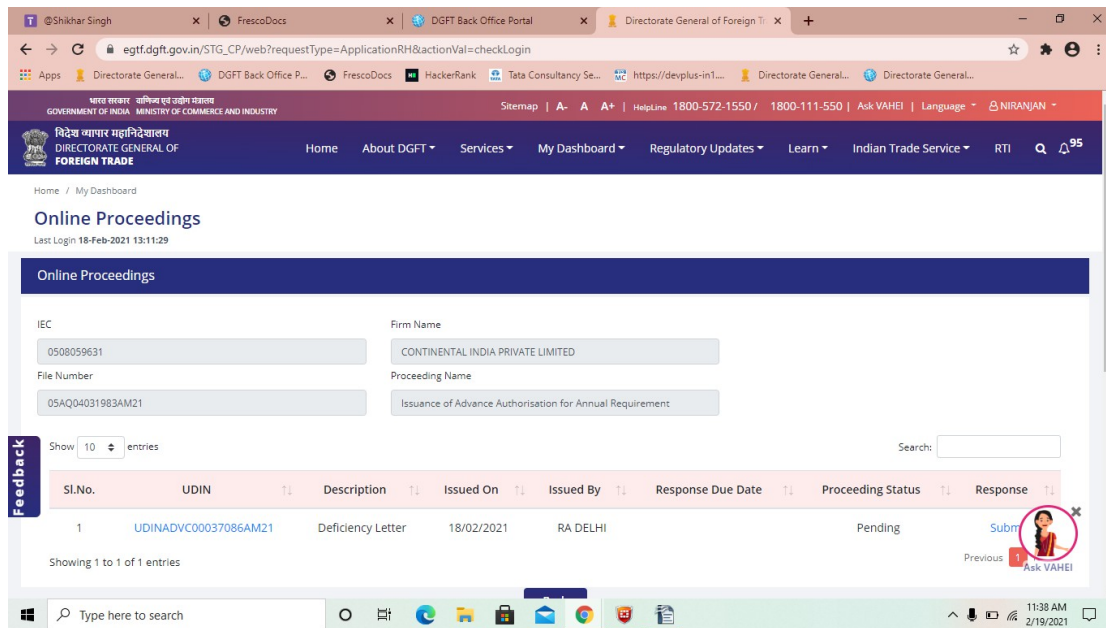


3. User navigate to Services>Enforcement Cum Adjudication Proceedings

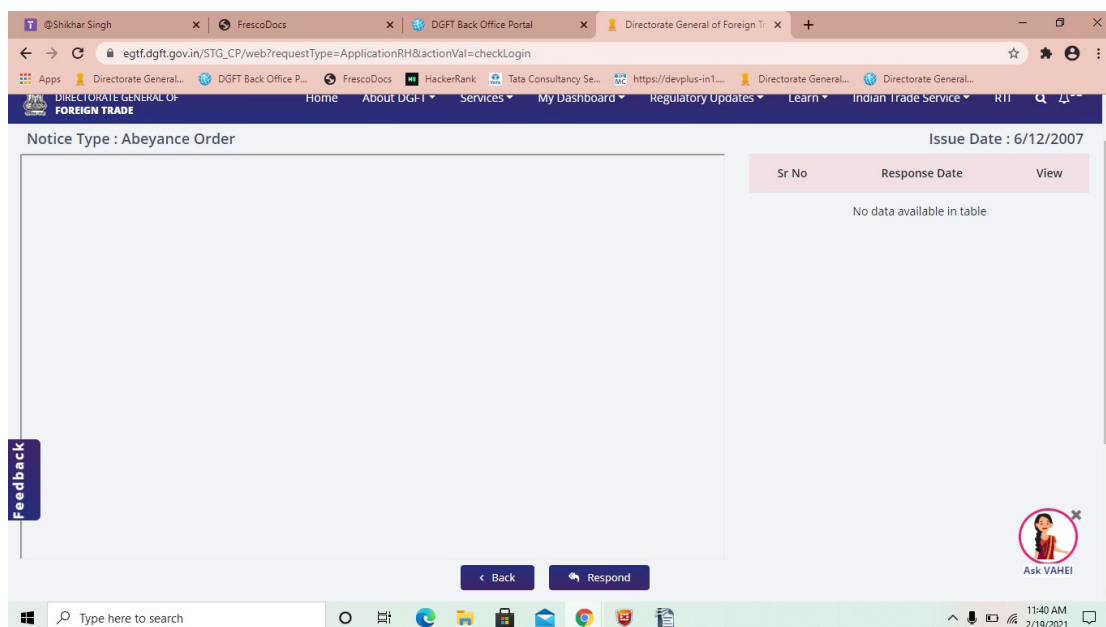


3. User clicks on Proceeding nam. For Example given below.

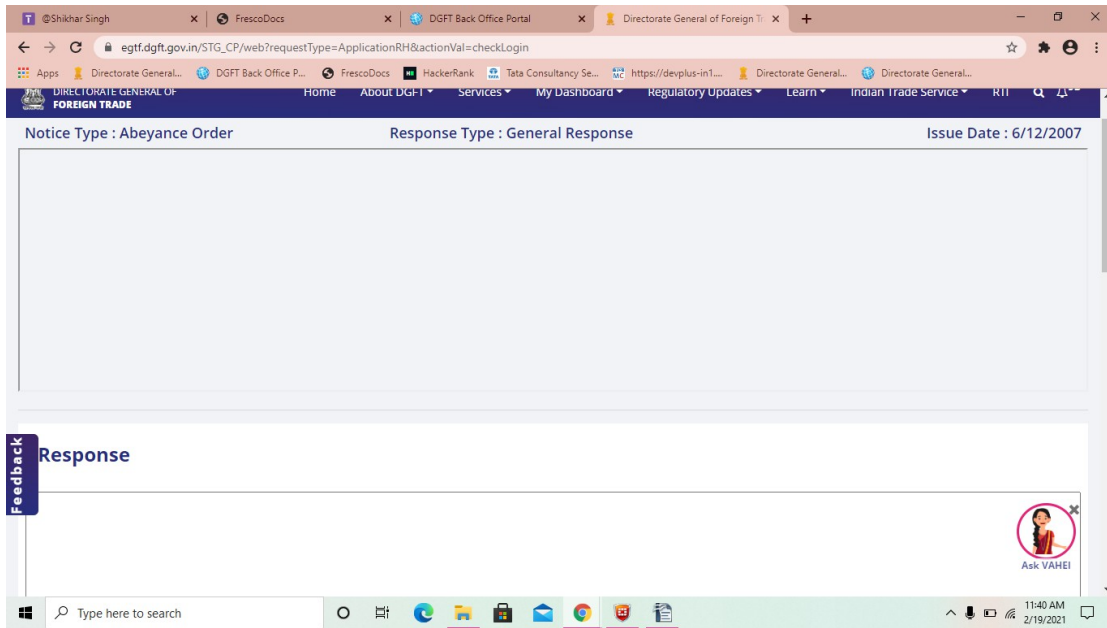
4. User clicks on one of the given notices under that File number



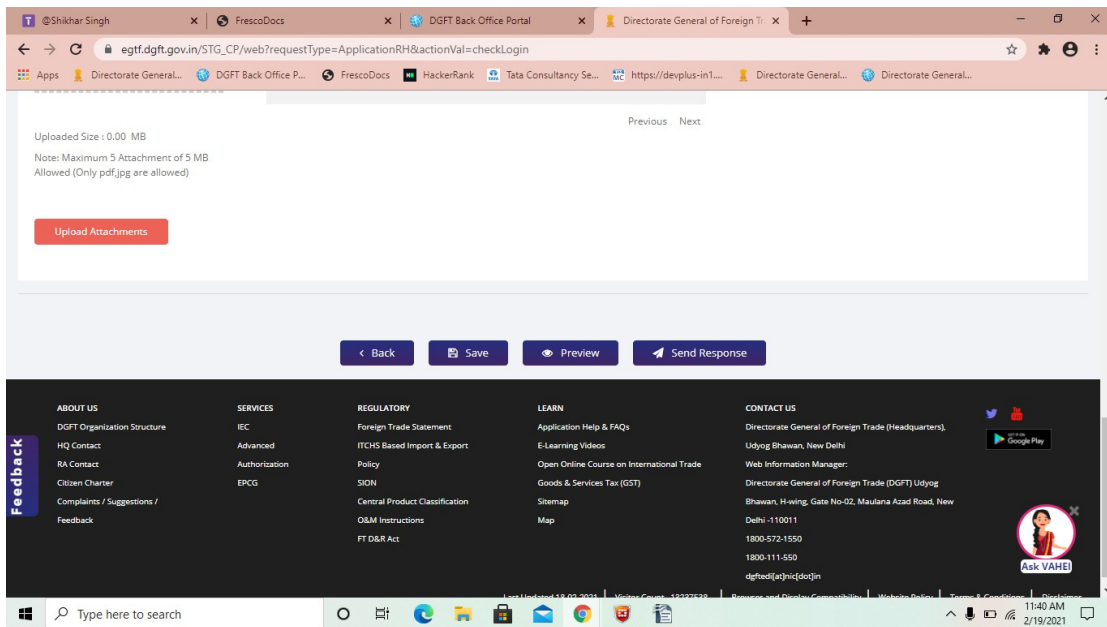
5. User clicks on Respond button to initiate respond.



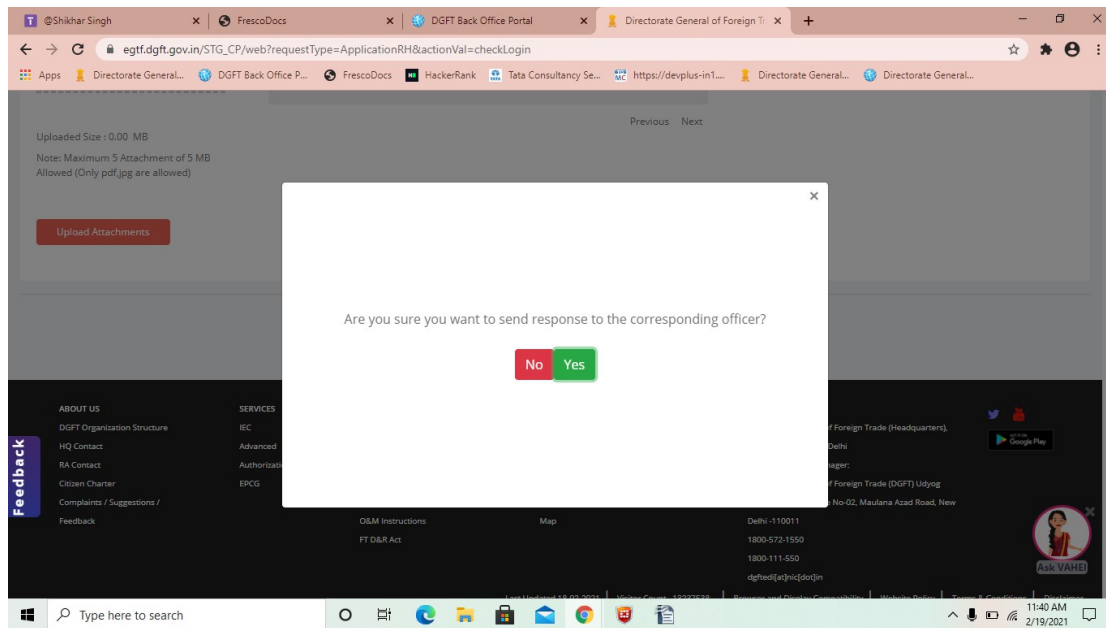
6. User enters details of response he/she wants to send



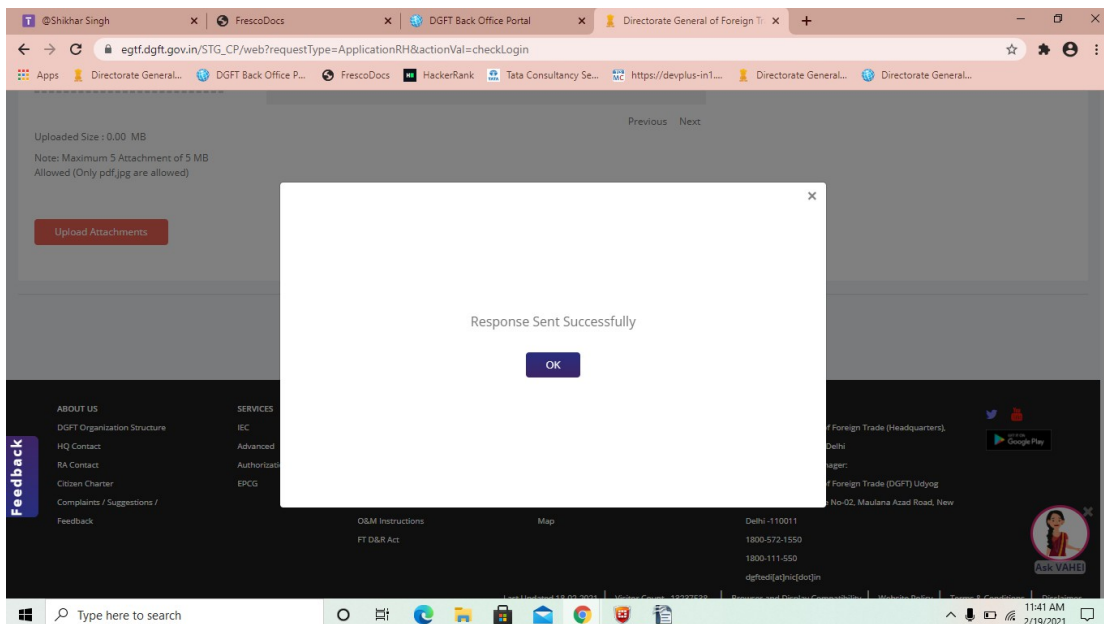
7. User clicks on Sign>Send response



8. System asks user to confirm Yes/No.

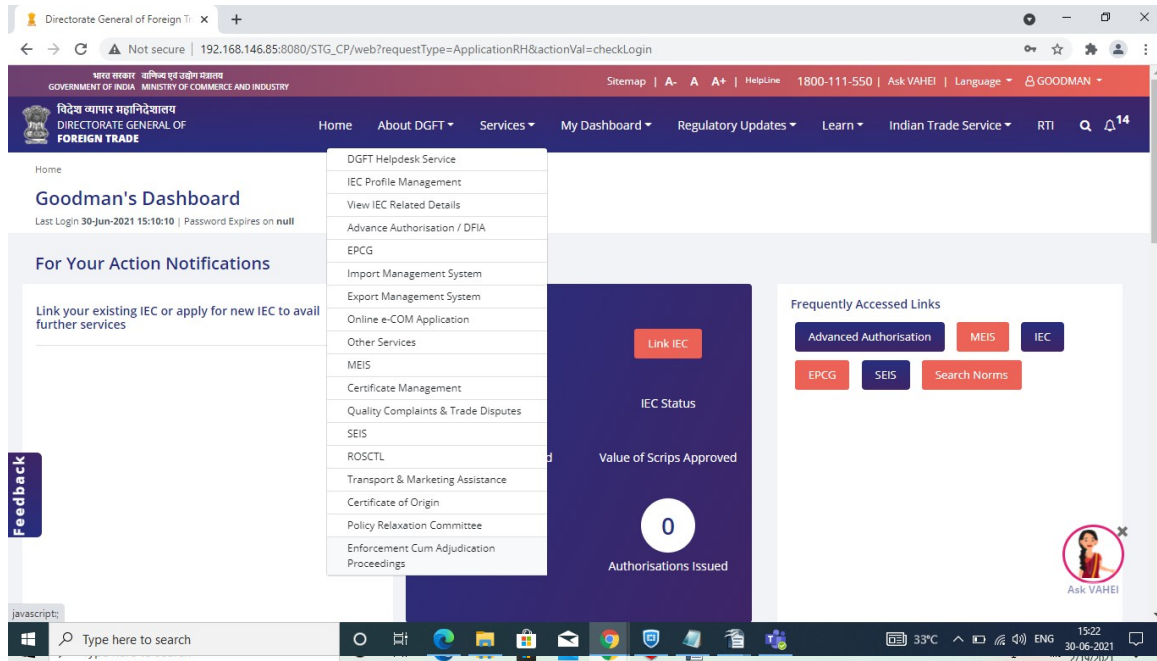


9. User Gets message as Response is send.

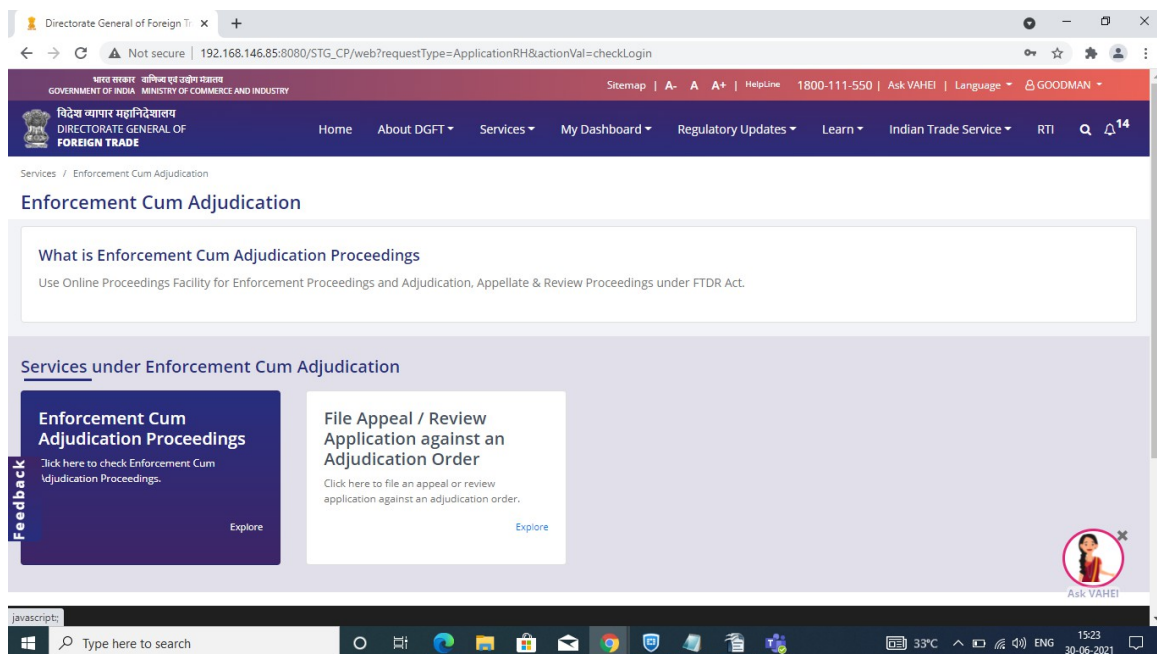


4. User Accepts Date

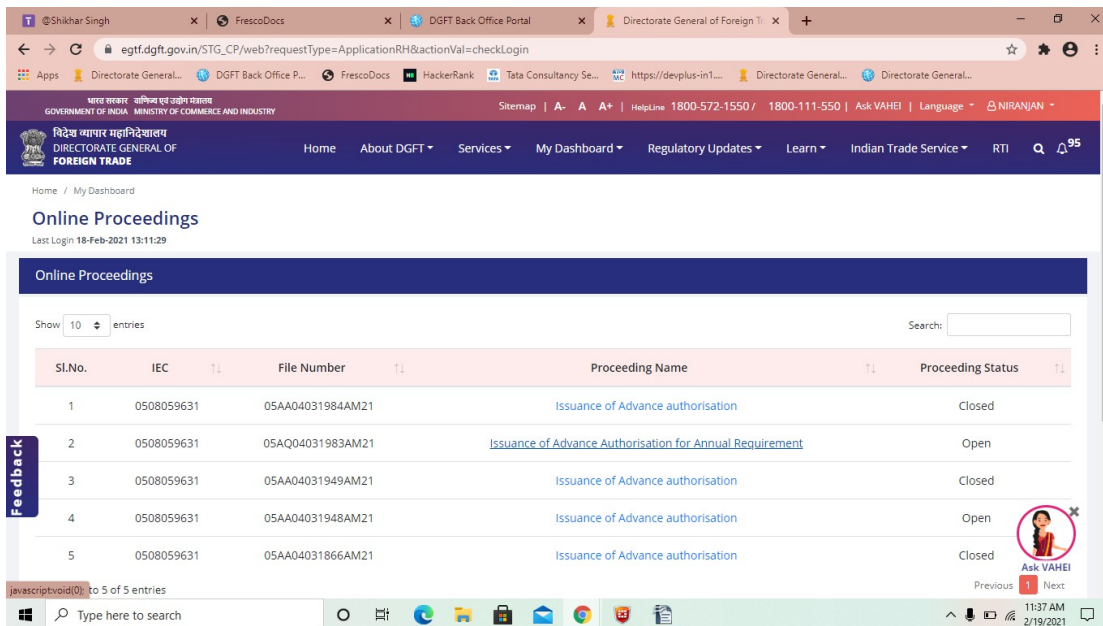
1. User shall login in customer portal



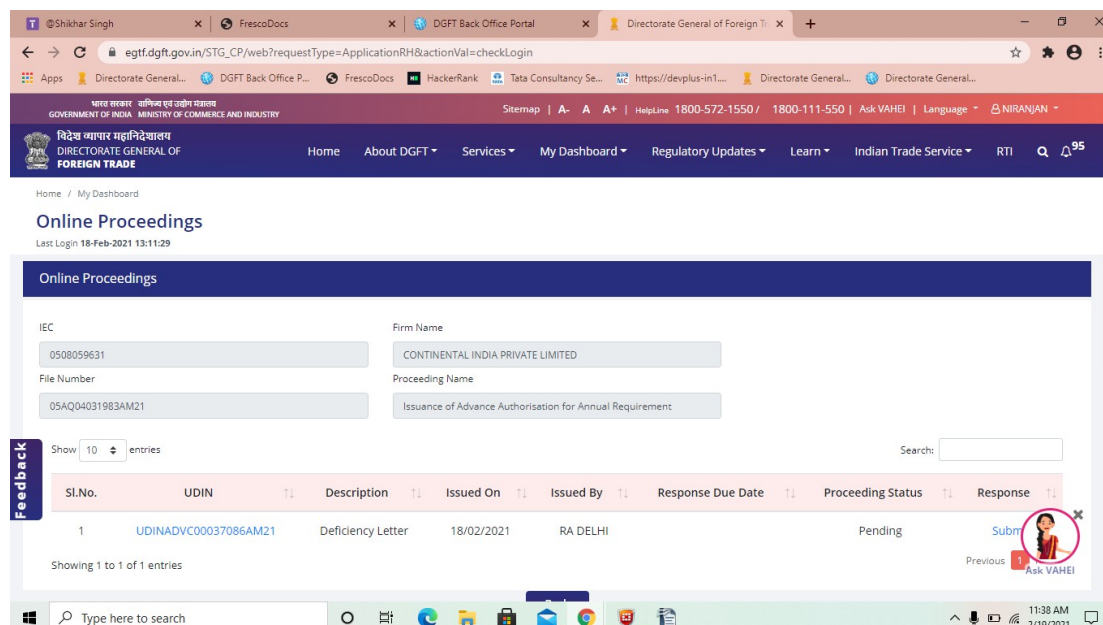
2. User navigate to Services>Enforcement Cum Adjudication Proceedings



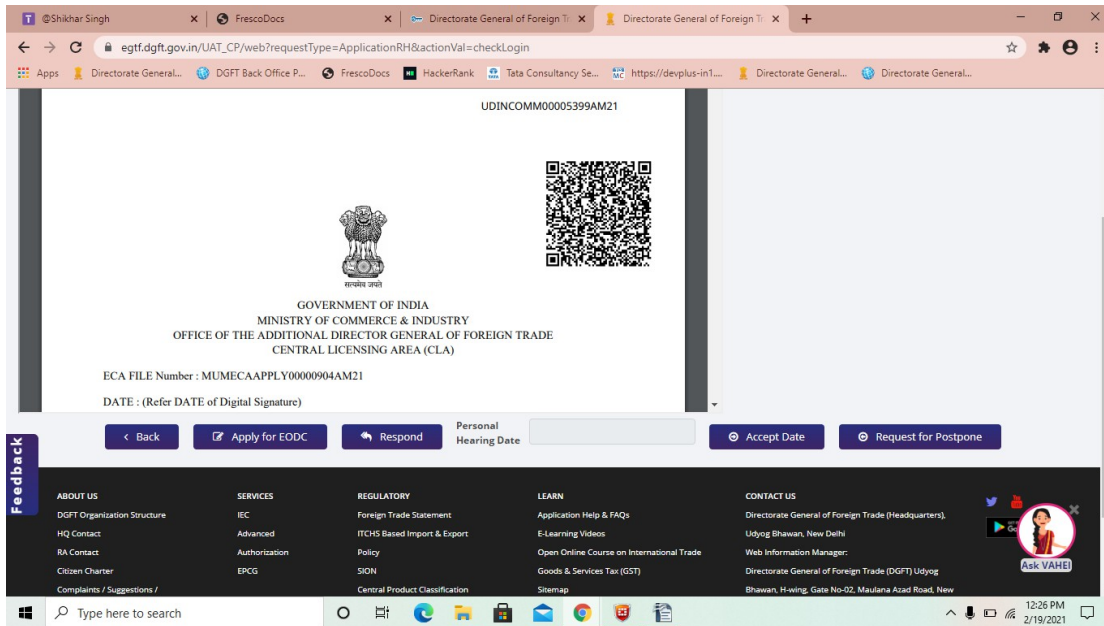
3. User clicks on Proceeding nam. For Example given below.



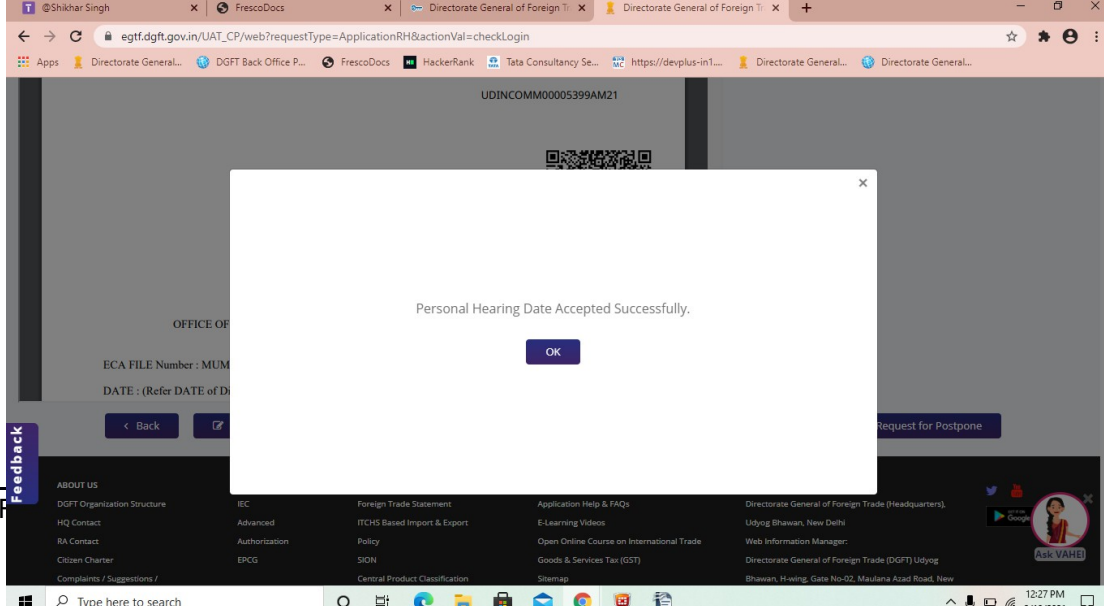
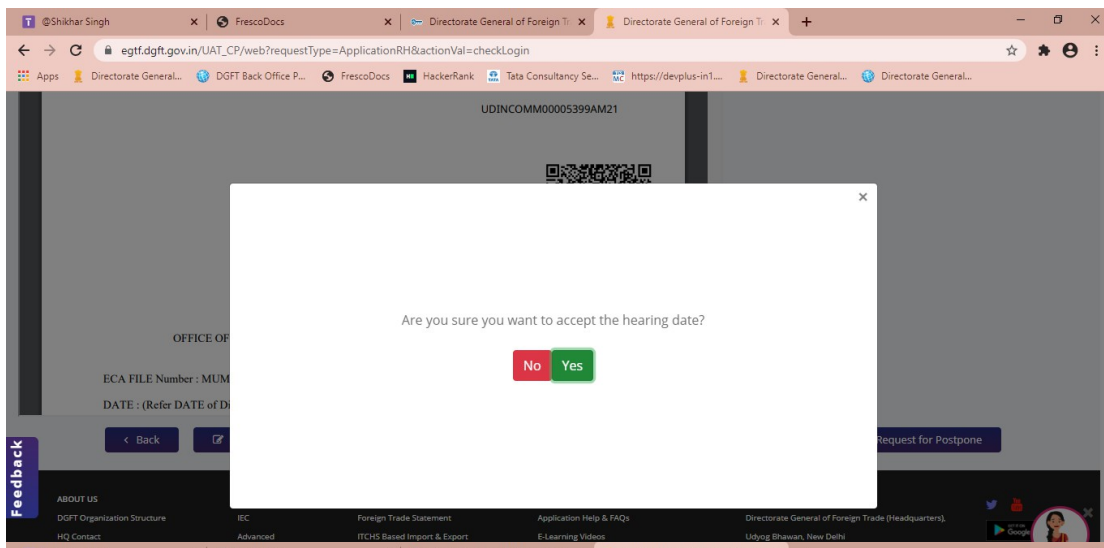
4. User clicks on one of the given notices under that File number



5. User accepts Date

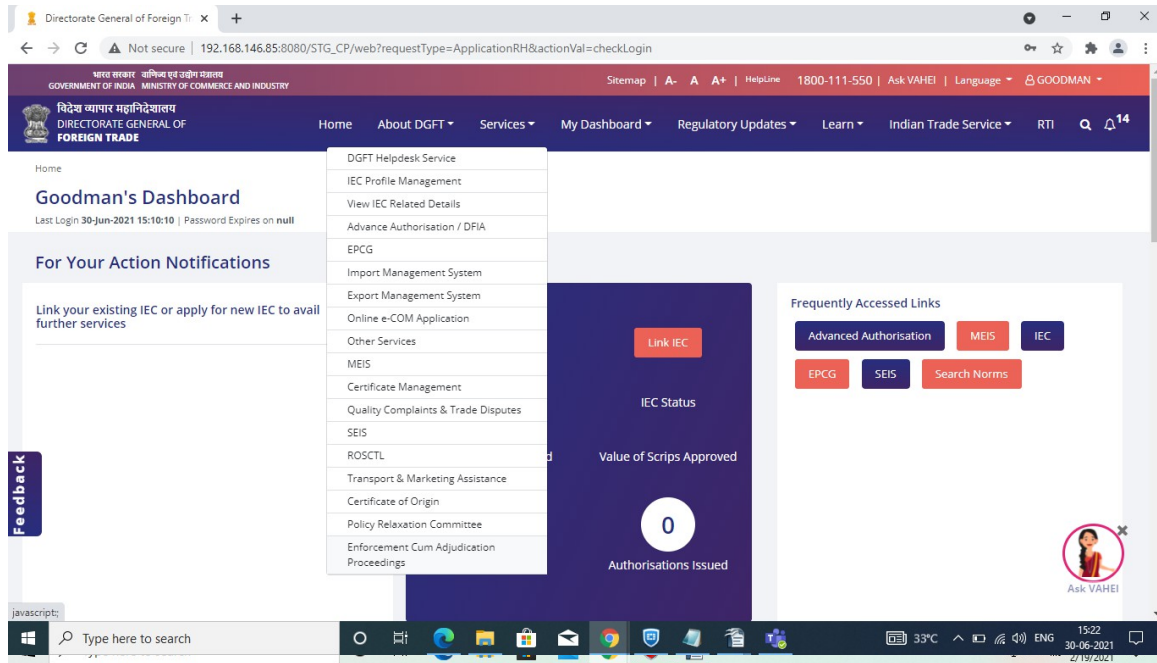


6. User gets message Whether to select Yes/No

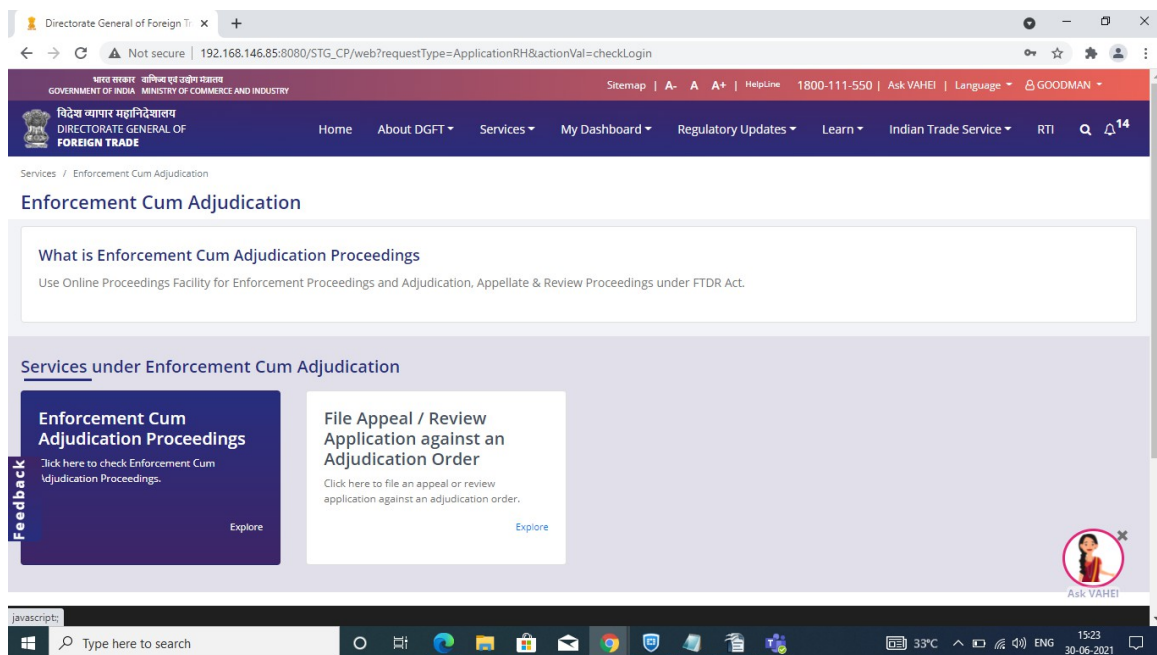


5. User Pays Penalty

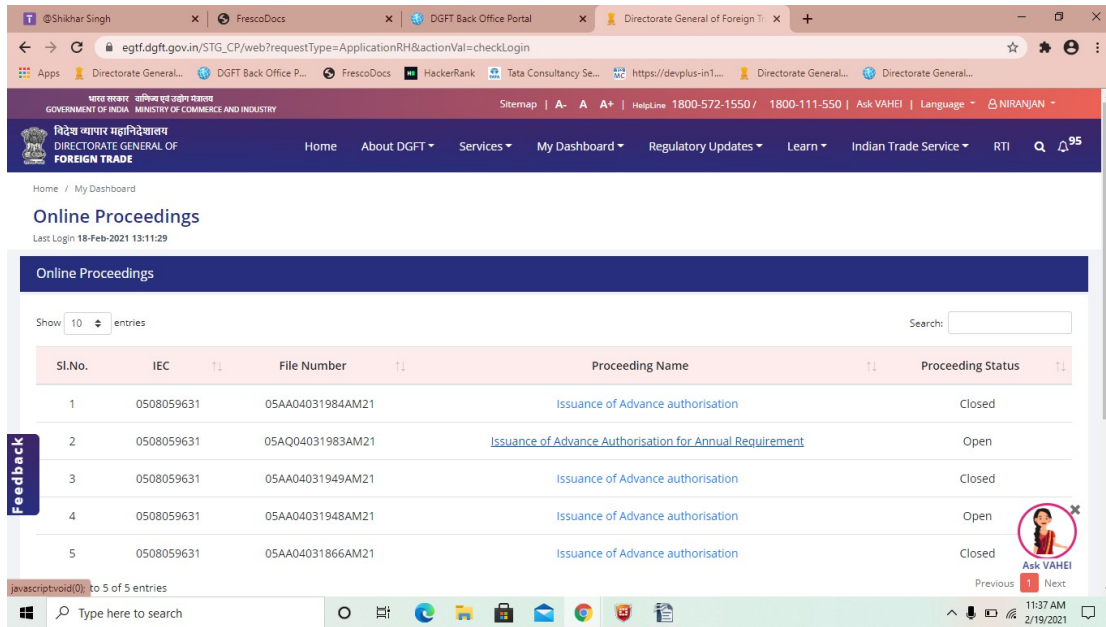
1. User shall login in customer portal.



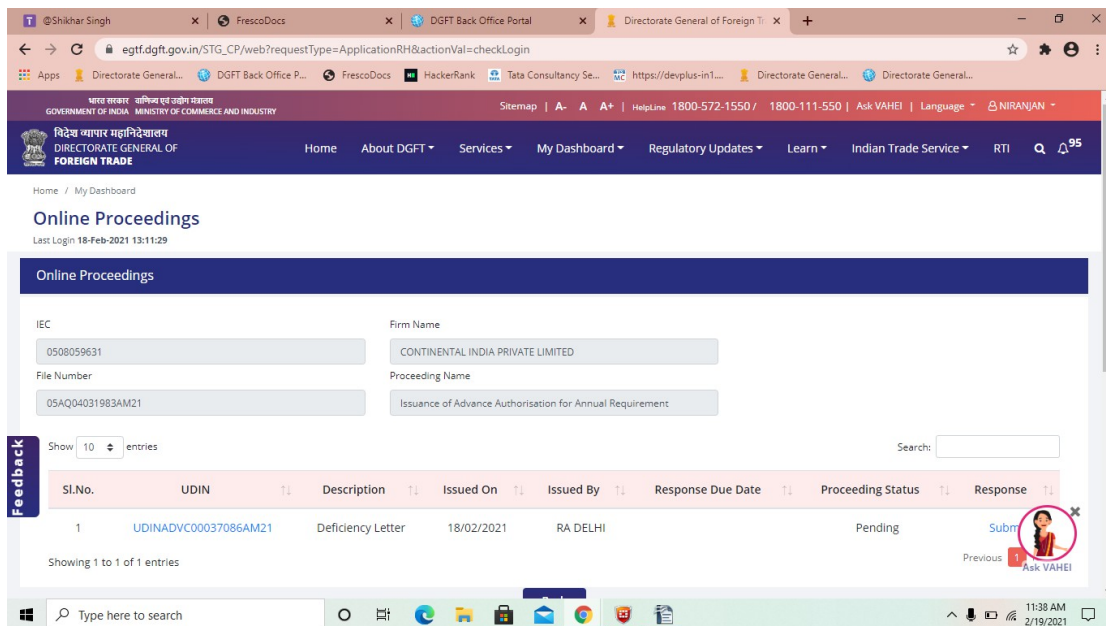
2. User navigate to Services>Enforcement Cum Adjudication Proceedings.



3. User clicks on Proceeding nam. For Example given below.



4. User clicks on one of the given notices under that File number

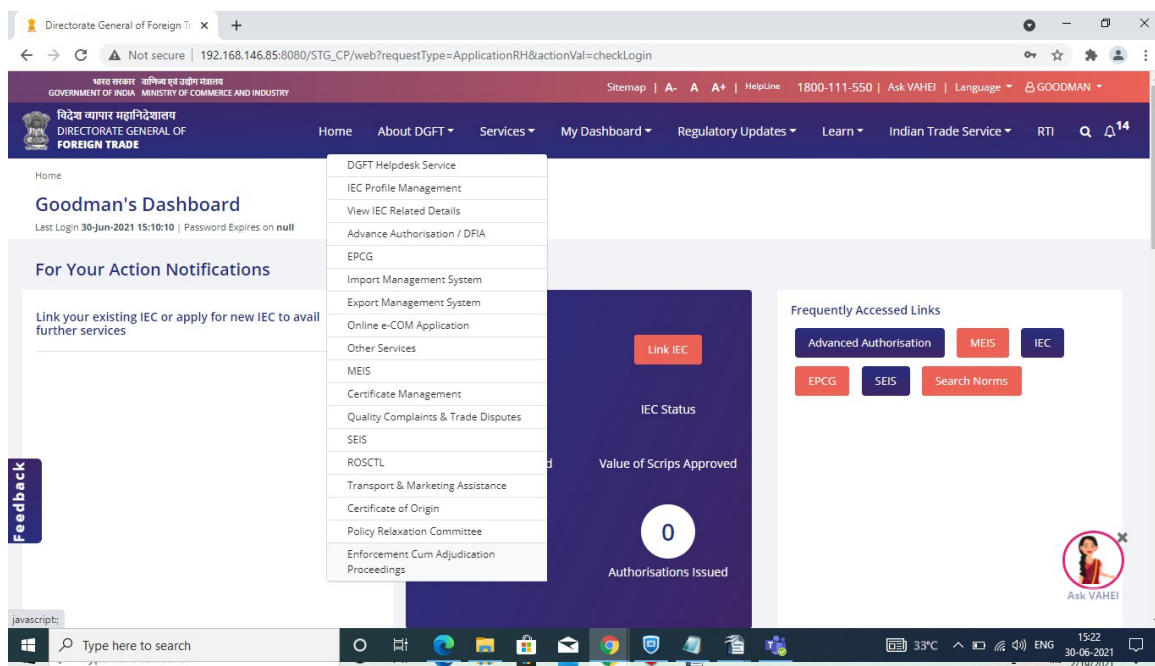


5. User selects to pay penalty

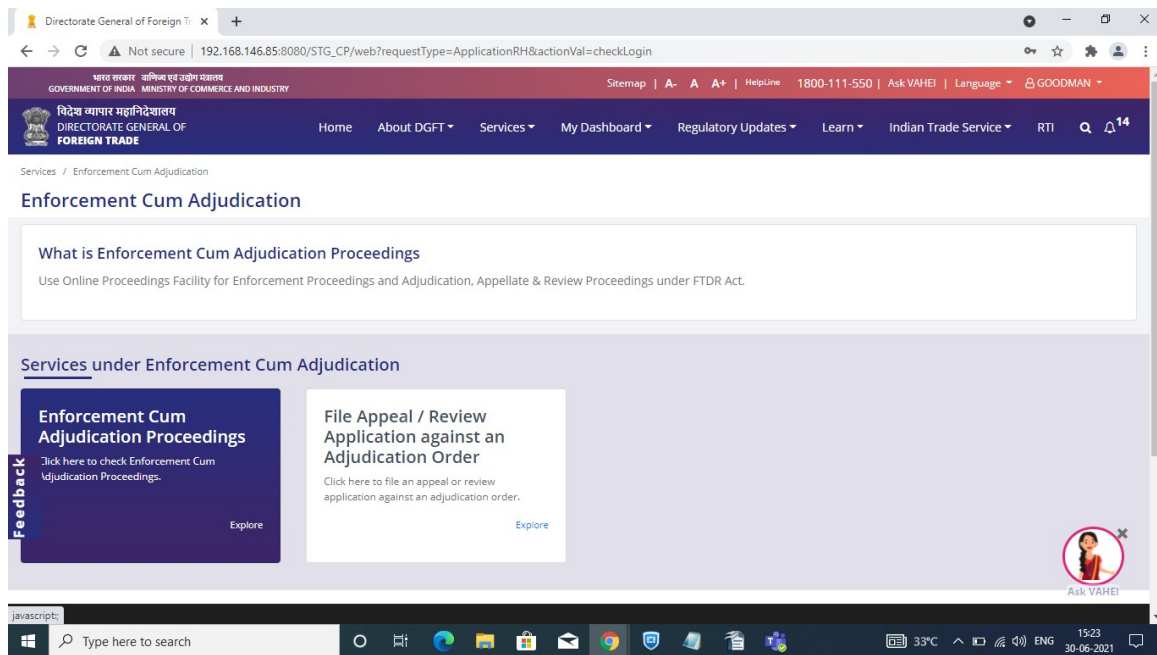


6. User appeal for review

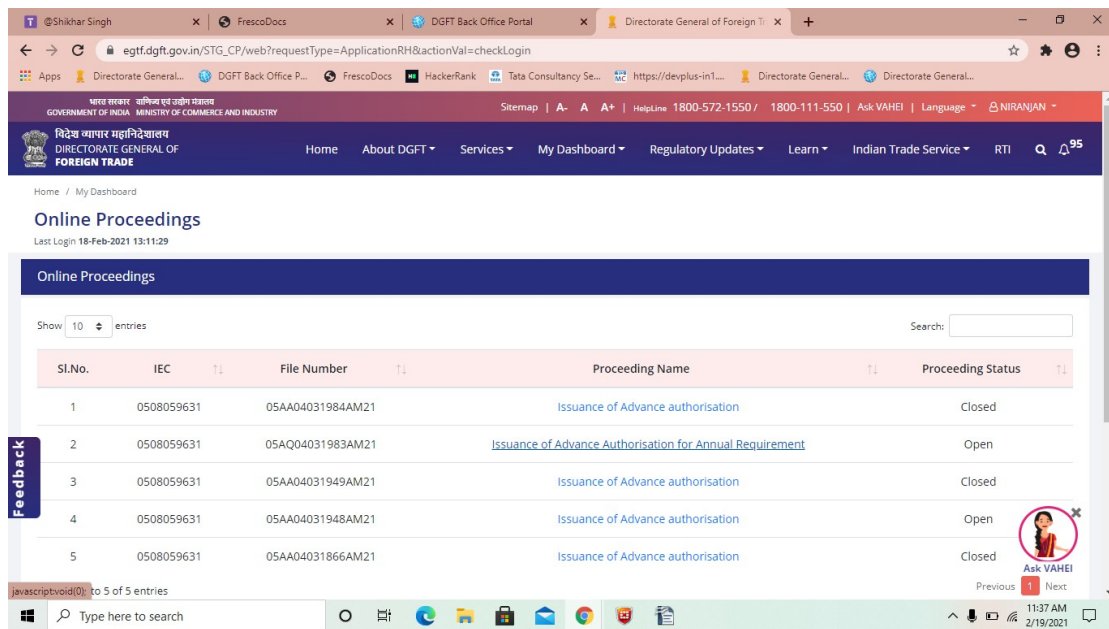
1. User shall login in customer portal



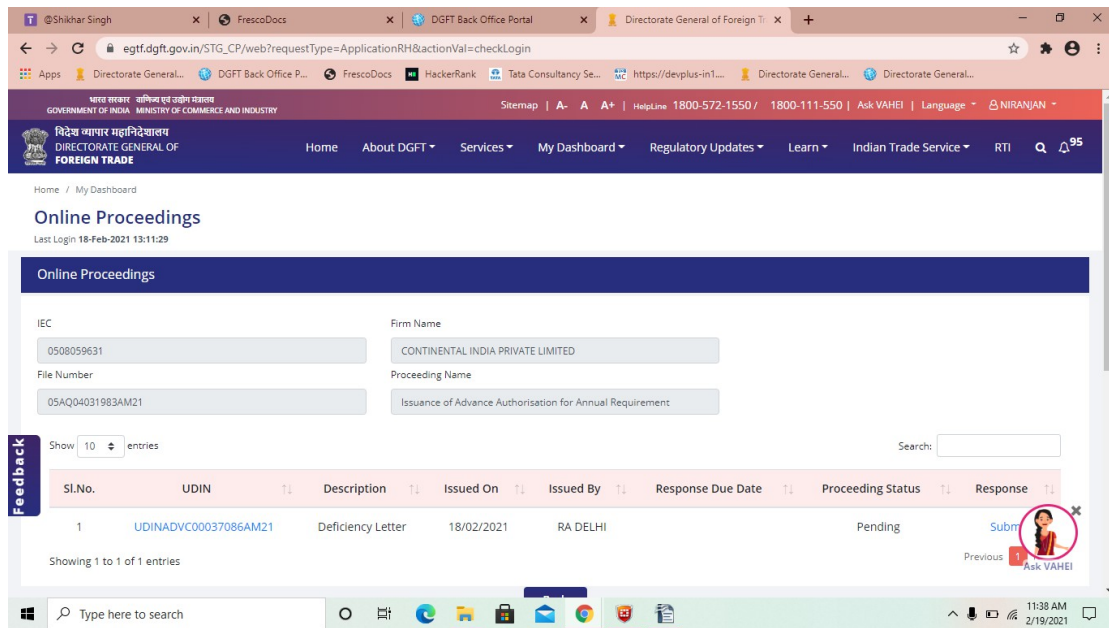
2. User navigate to Services>Enforcement Cum Adjudication Proceedings



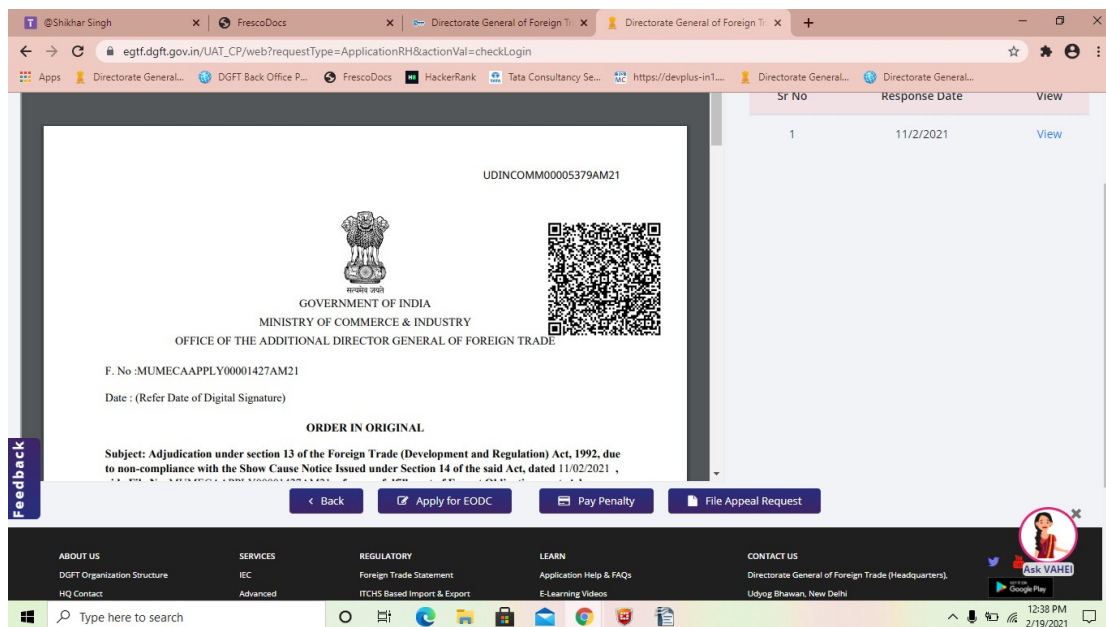
3. User clicks on Proceeding nam. For Example given below.



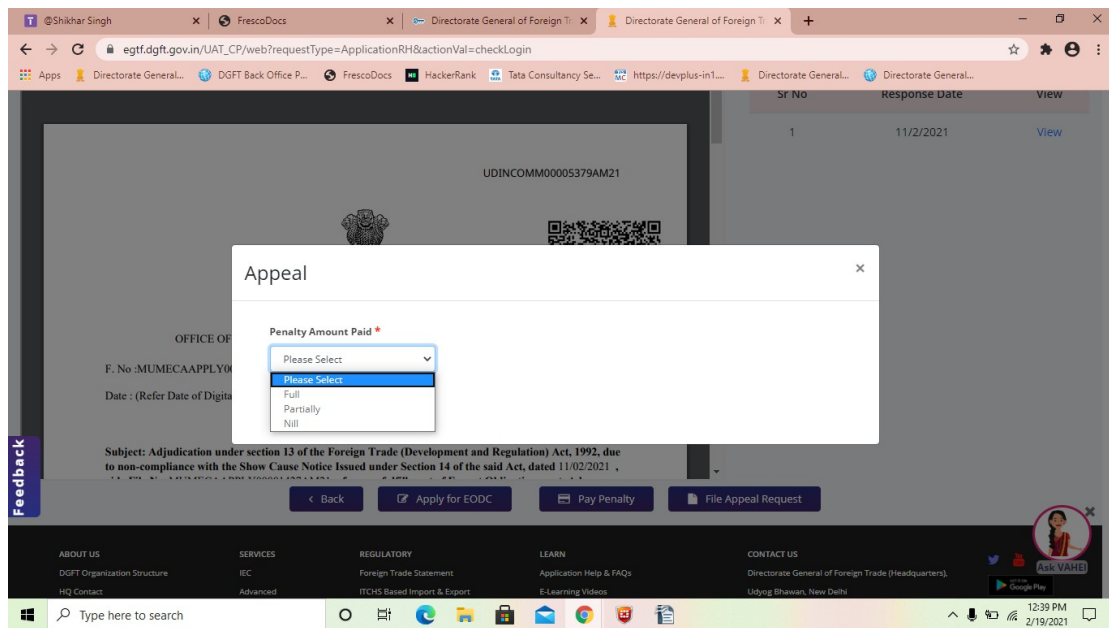
4. User clicks on one of the given notices under that File number.



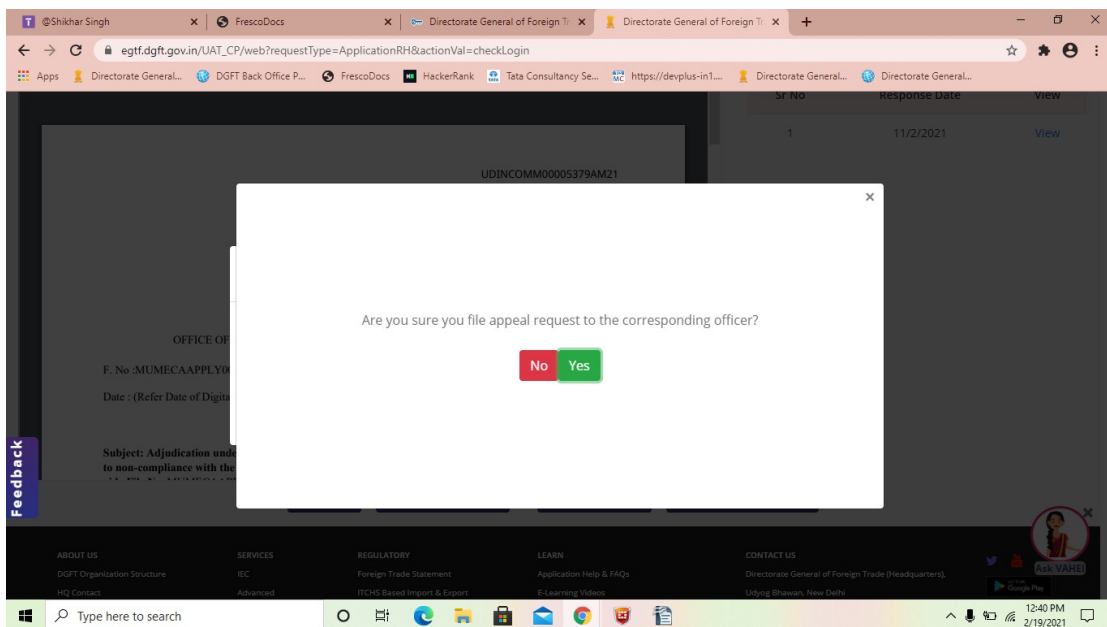
5. user clicks on file appeal review



7. User clicks the amount paid

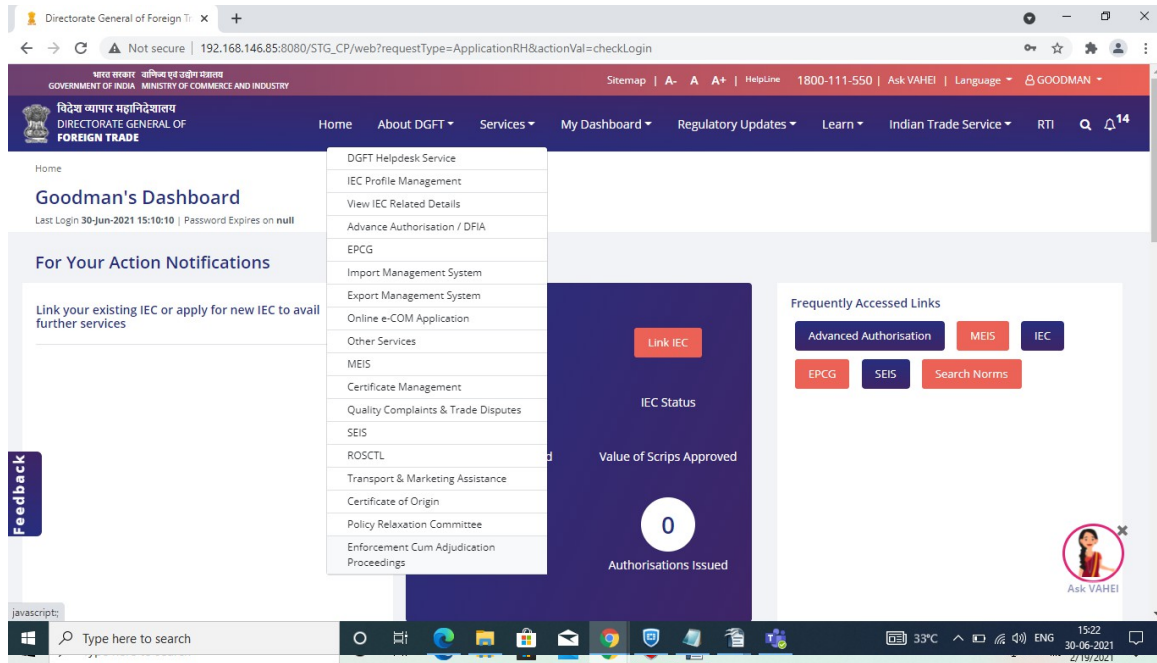


8. System confirms user to select YES/NO

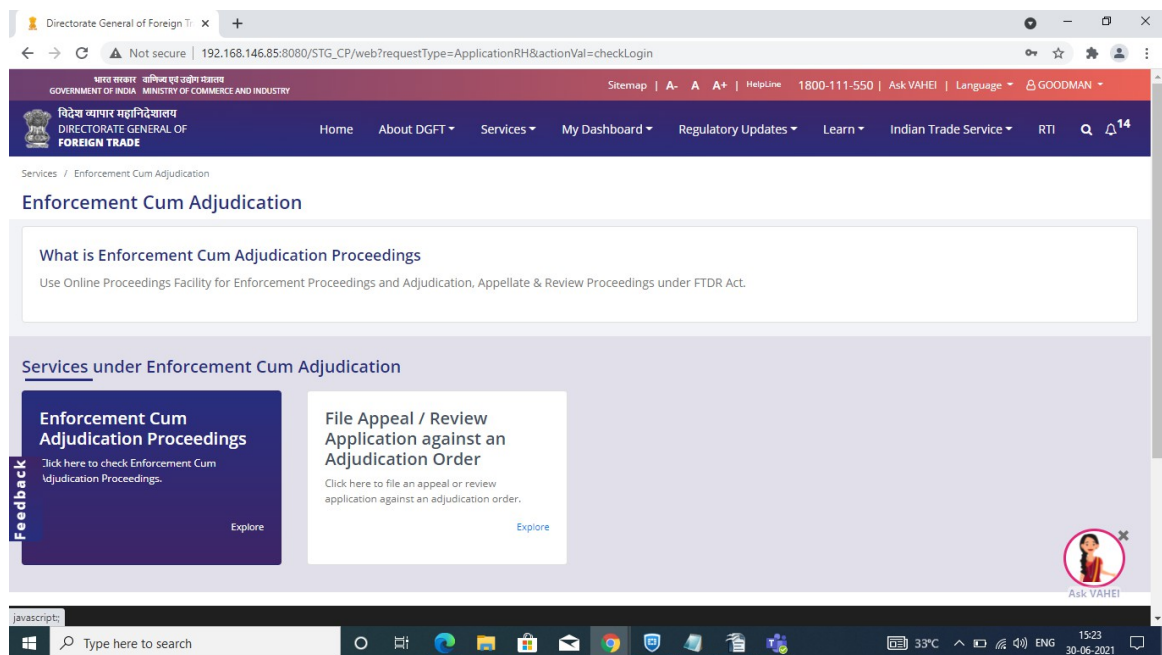


7. User Appeals to DG

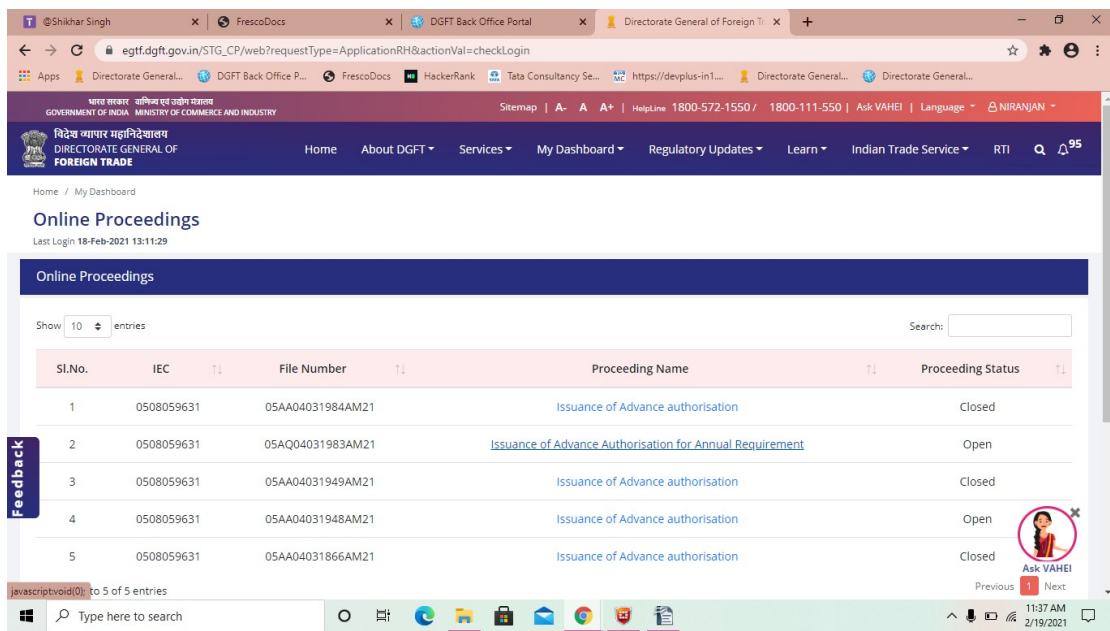
1. User shall login in customer portal



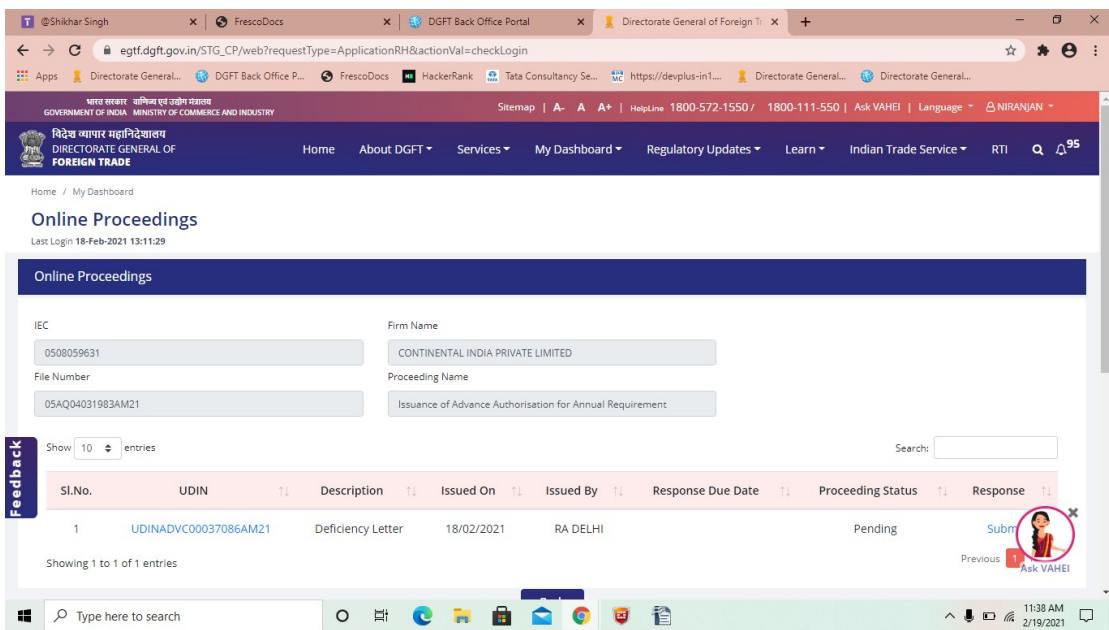
2. User navigate to Services>Enforcement Cum Adjudication Proceedings



3. User clicks on Proceeding nam. For Example given below.

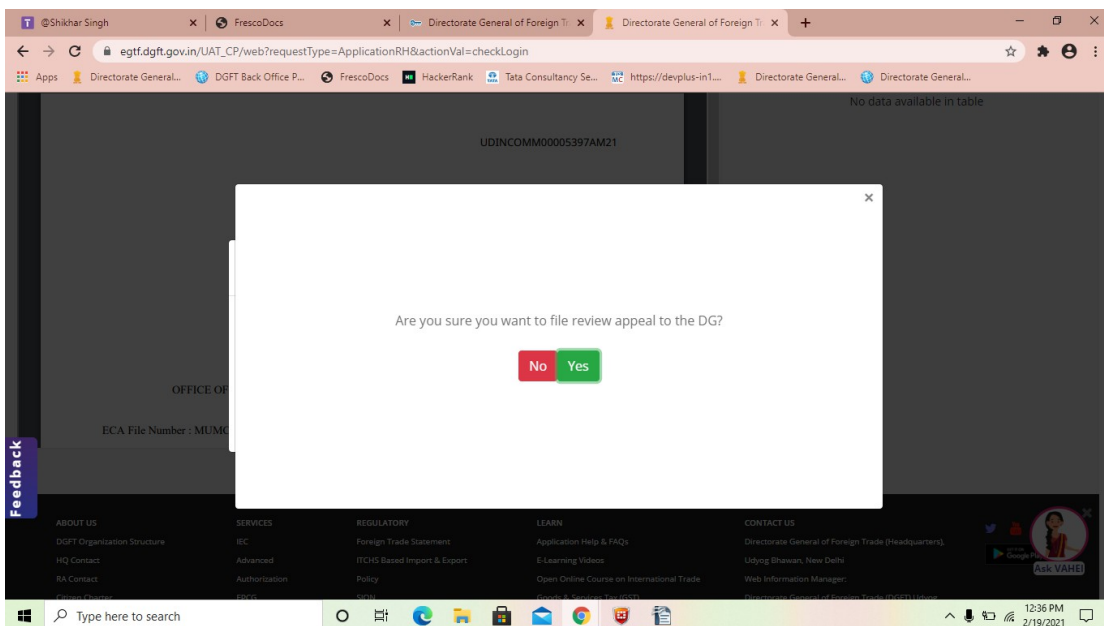
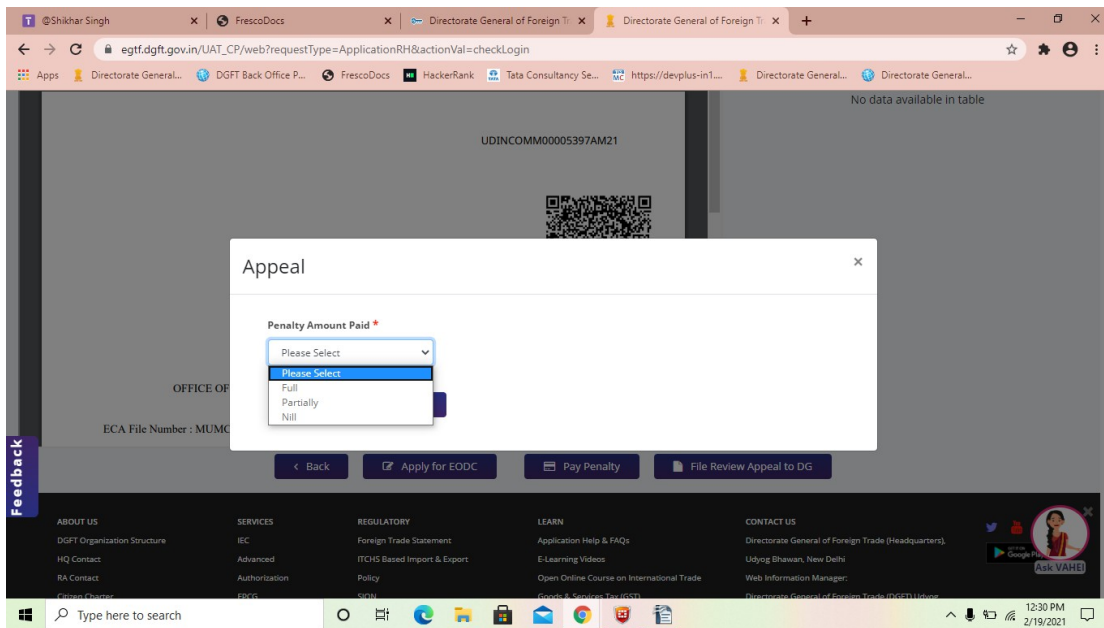


4. User clicks on one of the given notices under that File number



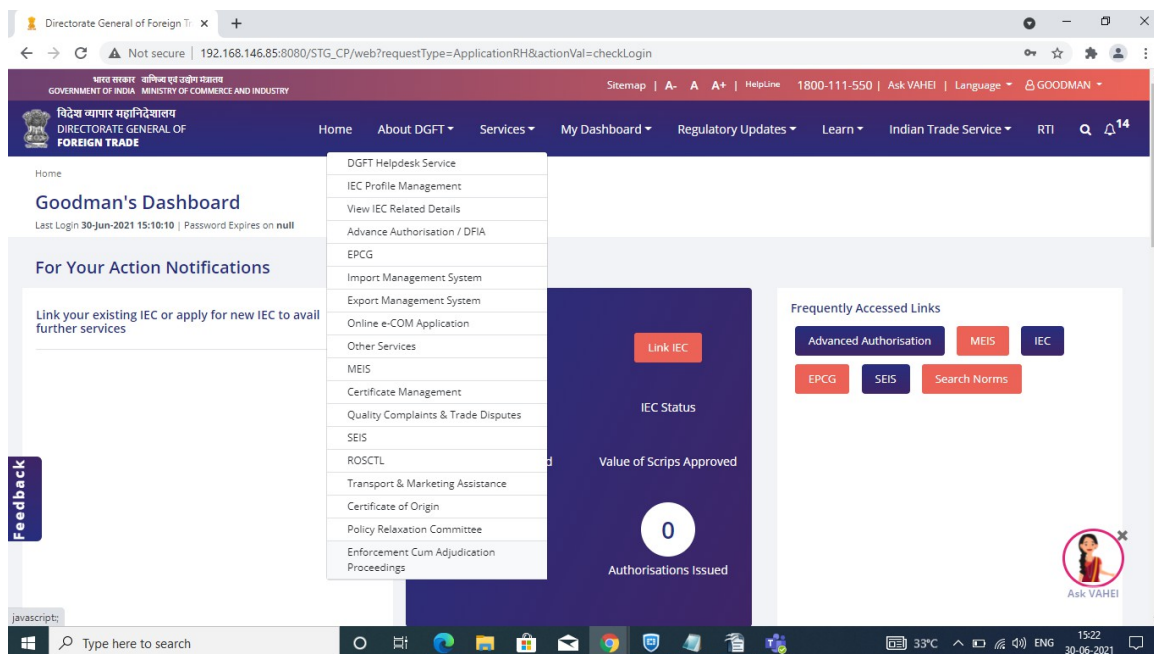
5. User clicks on file review to DG

6. User selects how much amount paid

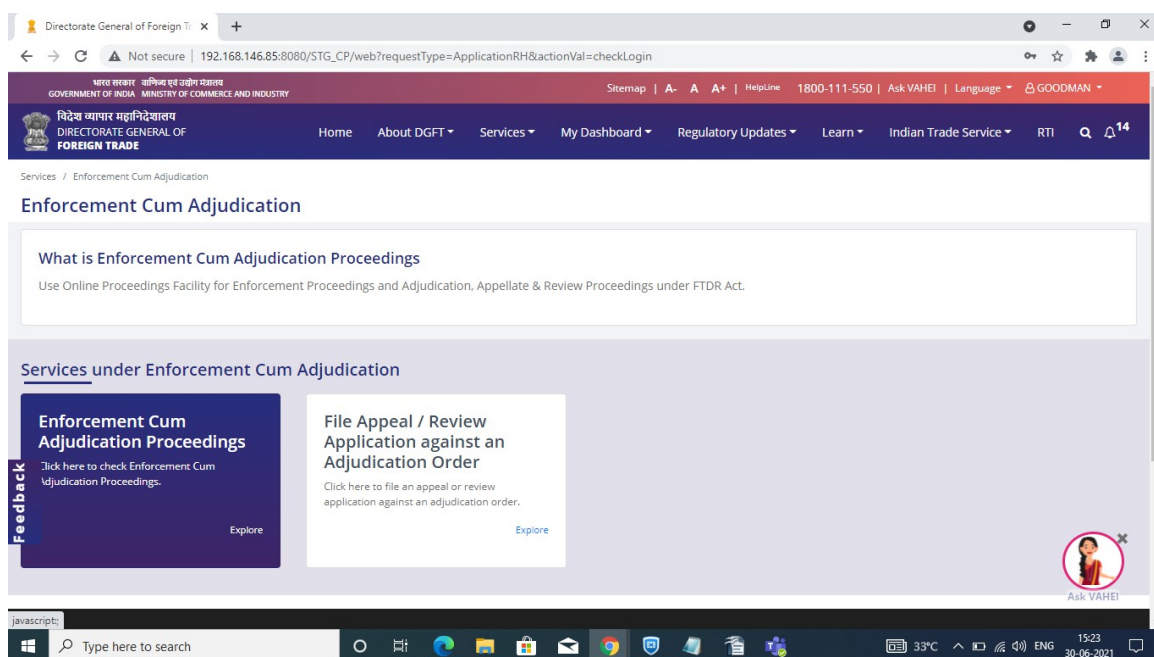


8. User Files for an Appeal

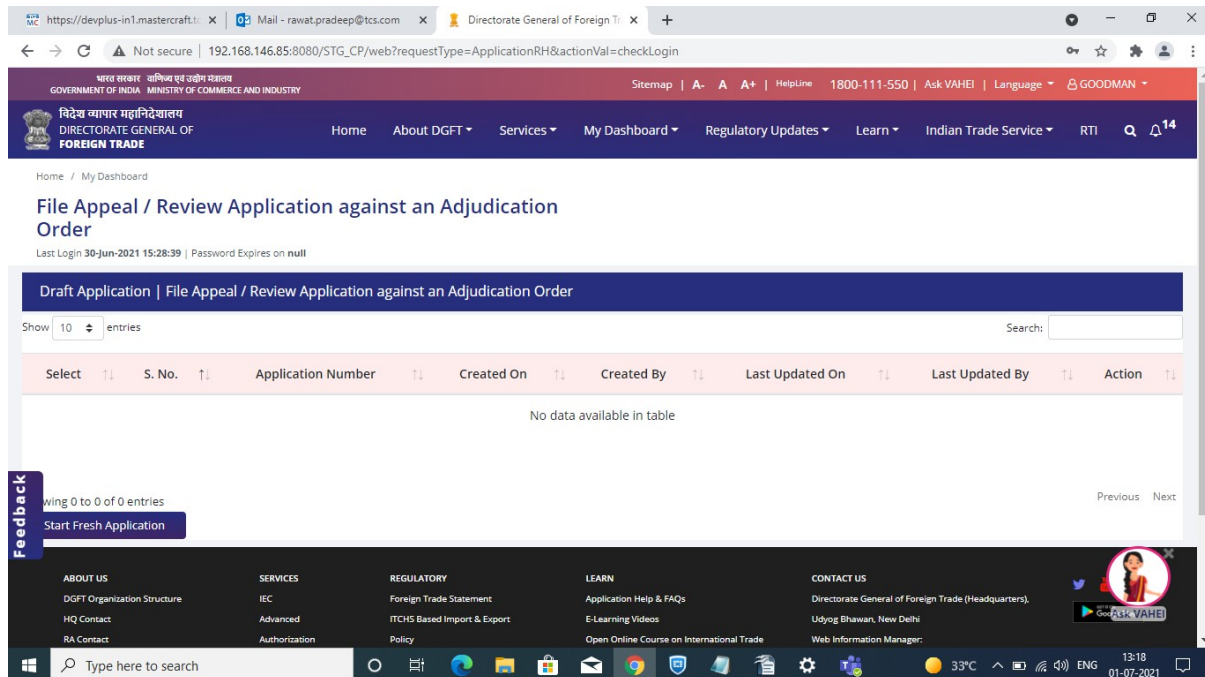
1. User shall login in customer portal



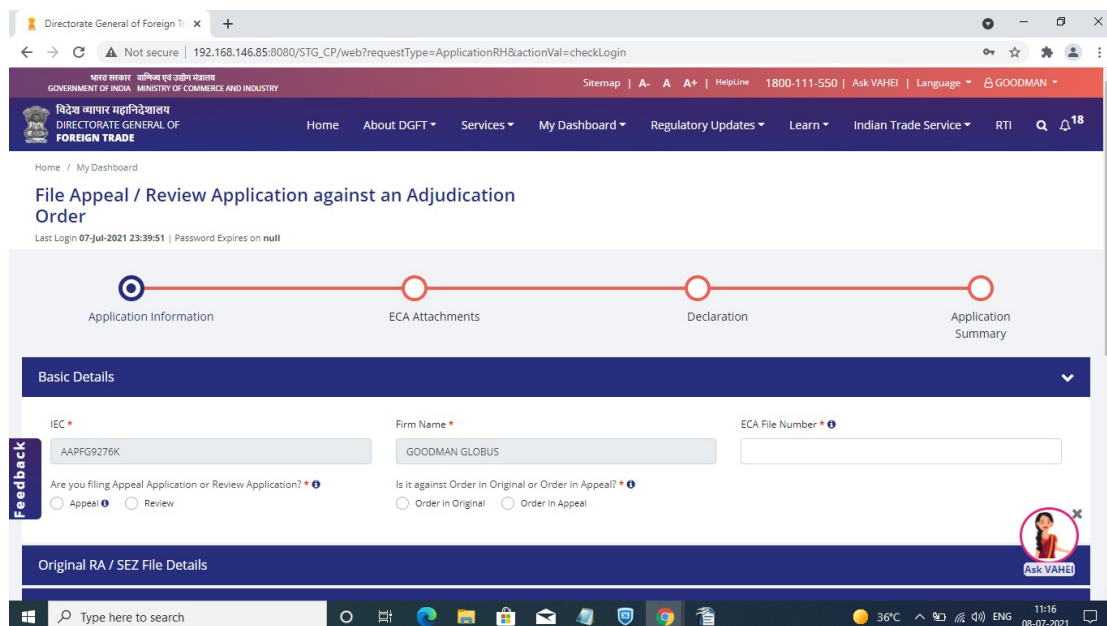
2. User navigate to Services>Enforcement Cum Adjudication Proceedings>File Appeal / Review Application against an Adjudication Order



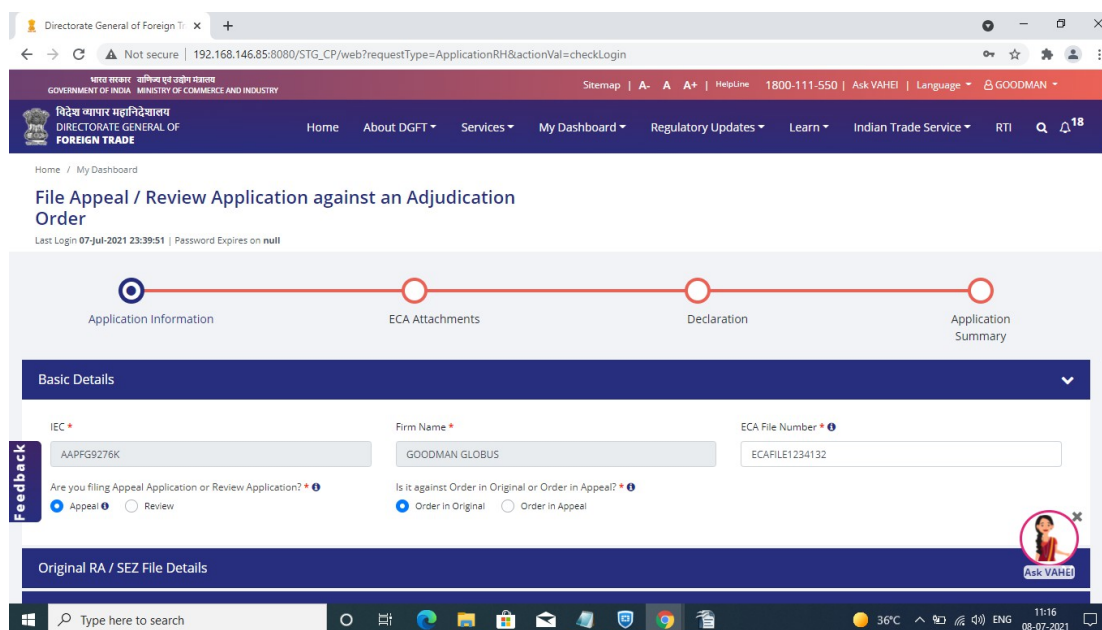
3. Click on **Start Fresh Application** button.



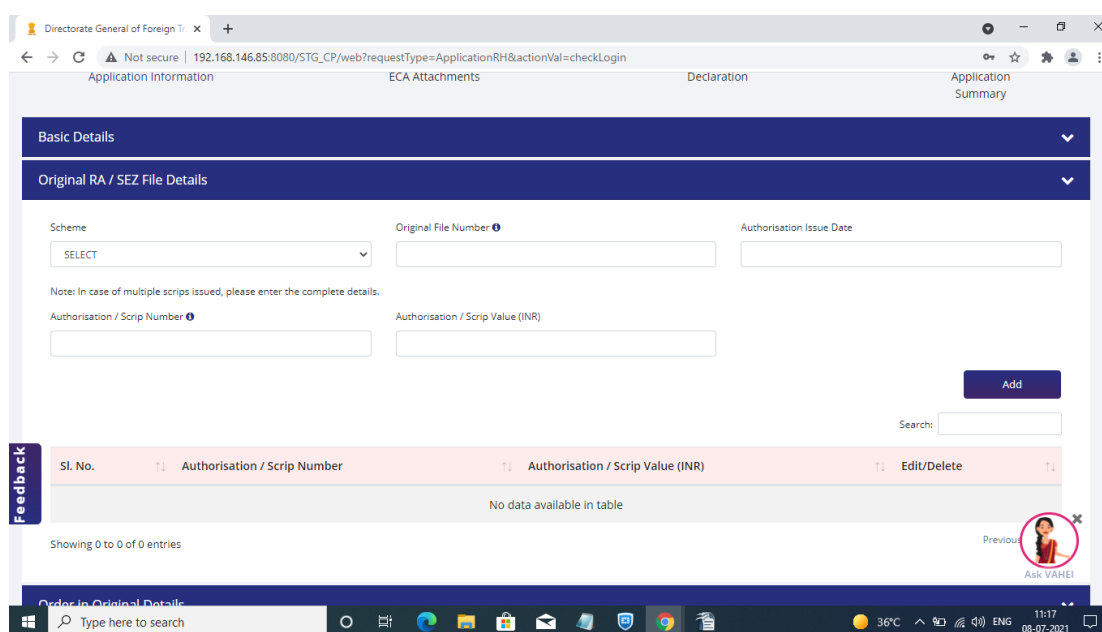
4. Fill your basic details .IEC and Firm name will be auto-populated. Provide ECA File number.



5. Select **Appeal** and **Order in Original** for appeal application.



6. Fill **Original RA/SEZ File Details** (This is not a mandatory tab to fill but if Scheme is selected the user needs to fill details related to Original RA/SEZ File Details).



Original RA / SEZ File Details

Scheme: Advance Authorisation (AA) | Original File Number: AATESTCA123123123 | Authorisation Issue Date: 29/06/2020

Note: In case of multiple scrips issued, please enter the complete details.

Authorisation / Scrip Number: 1232769812 | Authorisation / Scrip Value (INR): 500

Buttons: Add, Search

Sl. No.	Authorisation / Scrip Number	Authorisation / Scrip Value (INR)	Edit/Delete
No data available in table			

Showing 0 to 0 of 0 entries

Order in Original Details

Order in Appeal Details (Applicable in Review Application Only)

Feedback

Ask VAHE

Original RA / SEZ File Details

Scheme: Advance Authorisation (AA) | Original File Number: AATESTCA123123123 | Authorisation Issue Date: 29/06/2020

Note: In case of multiple scrips issued, please enter the complete details.

Authorisation / Scrip Number: | Authorisation / Scrip Value (INR):

Buttons: Add, Search

Sl. No.	Authorisation / Scrip Number	Authorisation / Scrip Value (INR)	Edit/Delete
1	1232769812	500	

Showing 1 to 1 of 1 entries

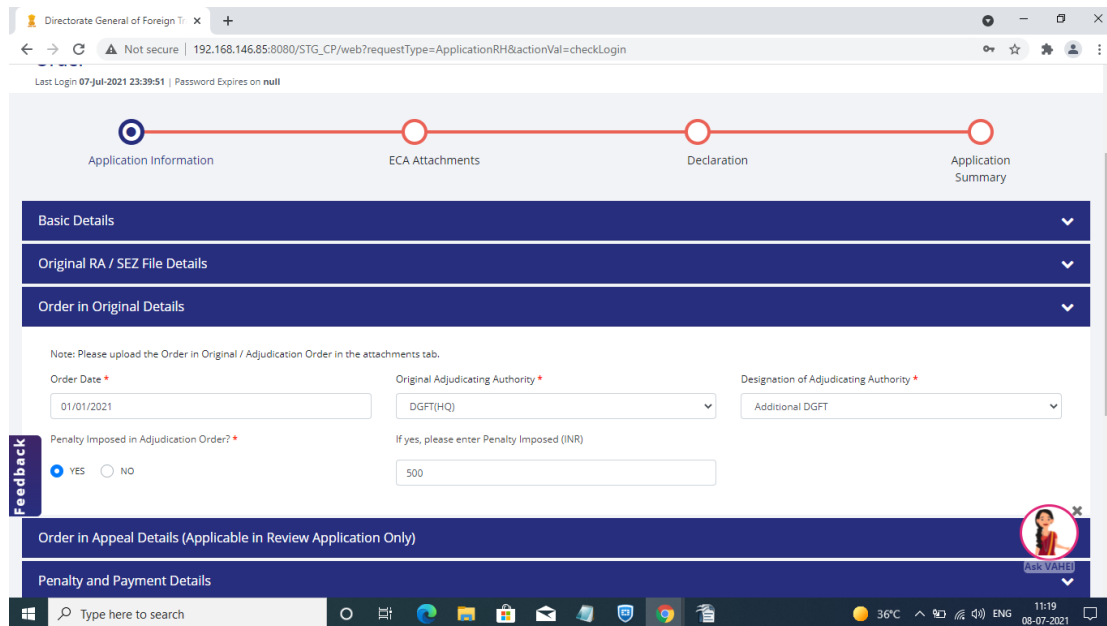
Order in Original Details

Order in Appeal Details (Applicable in Review Application Only)

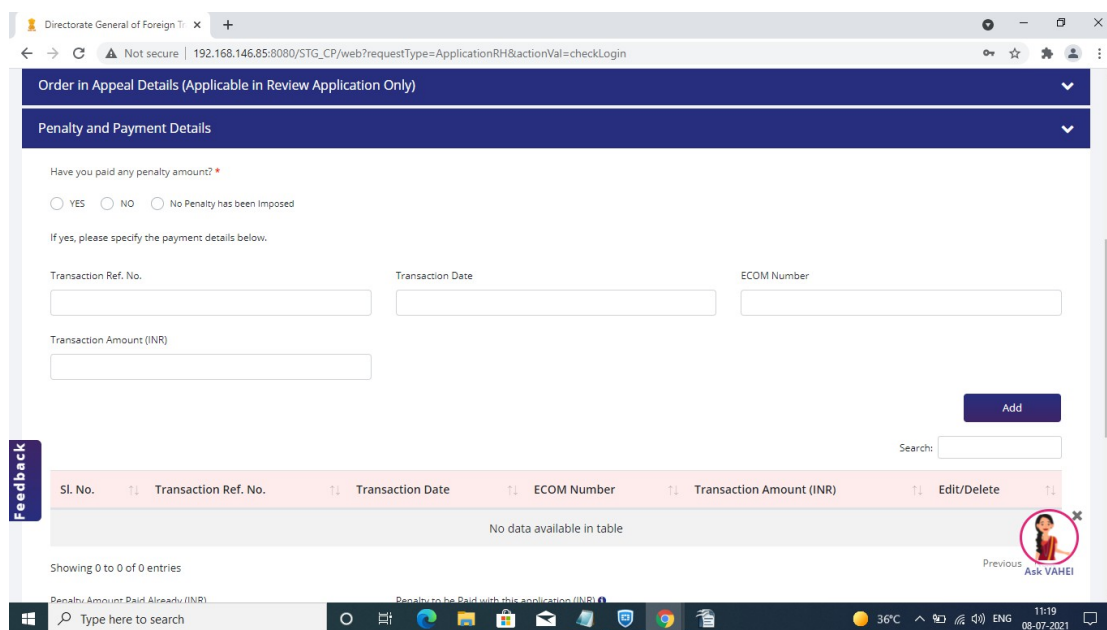
Feedback

Ask VAHE

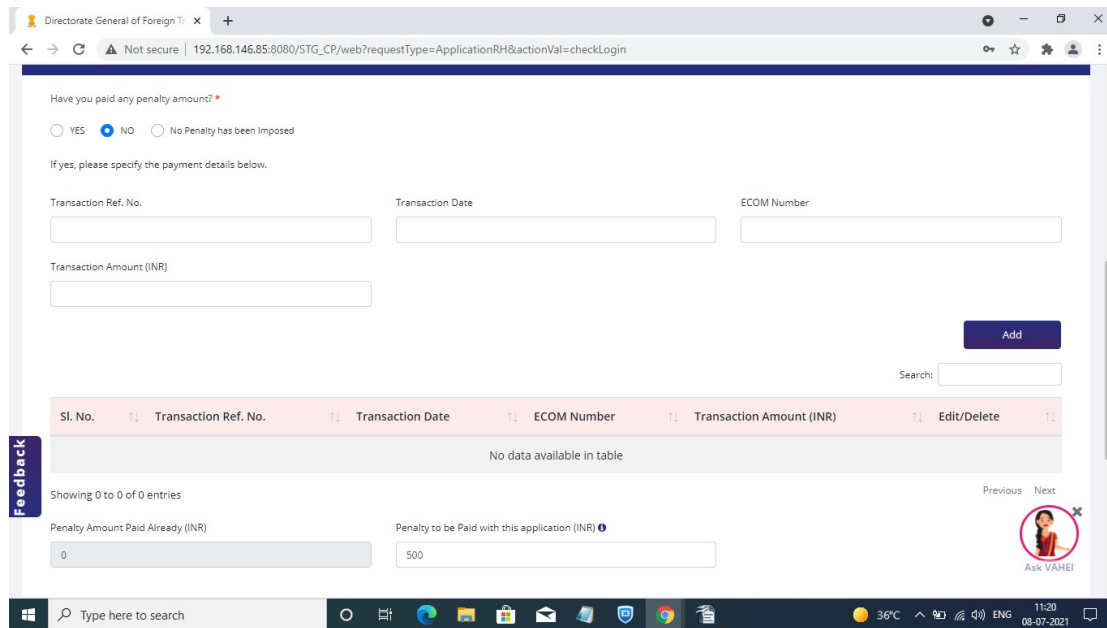
5. Fill **Order in Original** Details. (Order in Appeal details are not to be filled in this case)



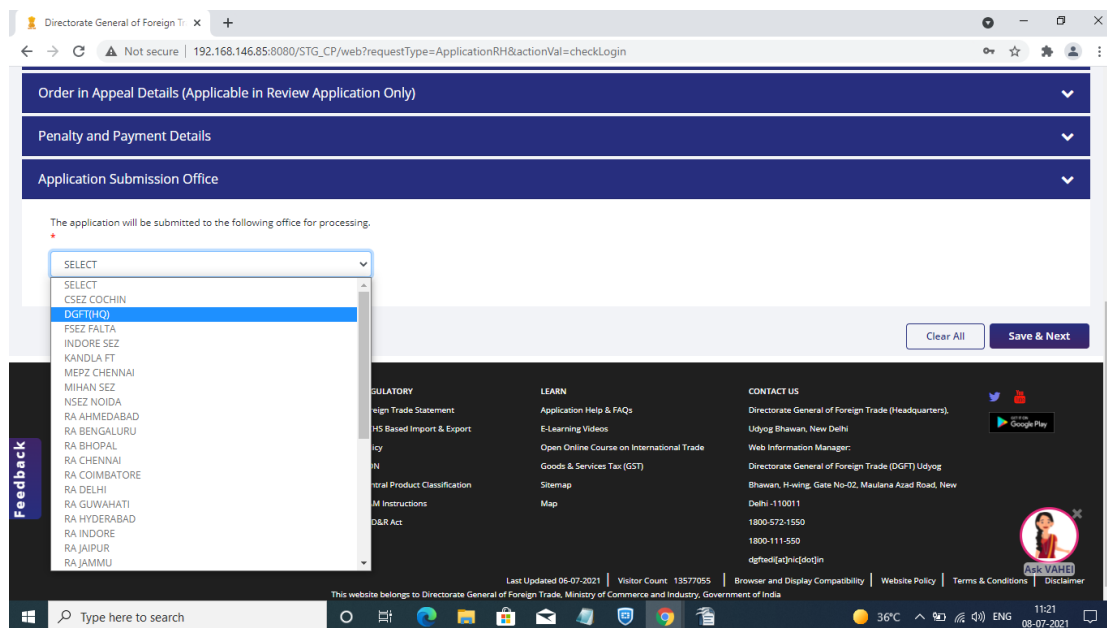
7.Fill the payment Details.



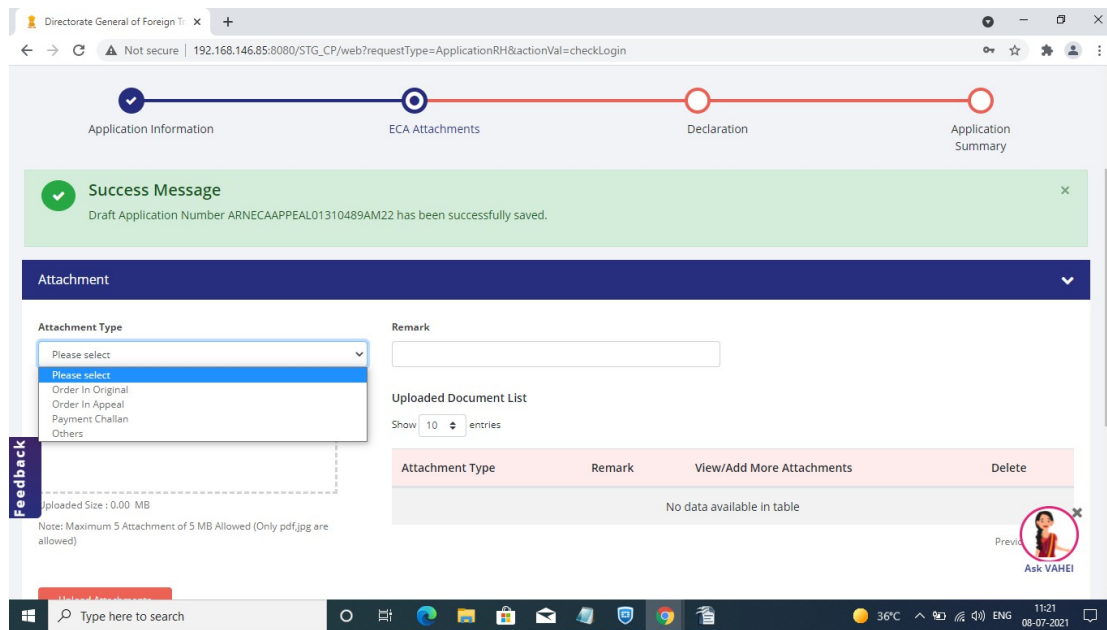
8. Provide the Penalty that you want to pay with this application.



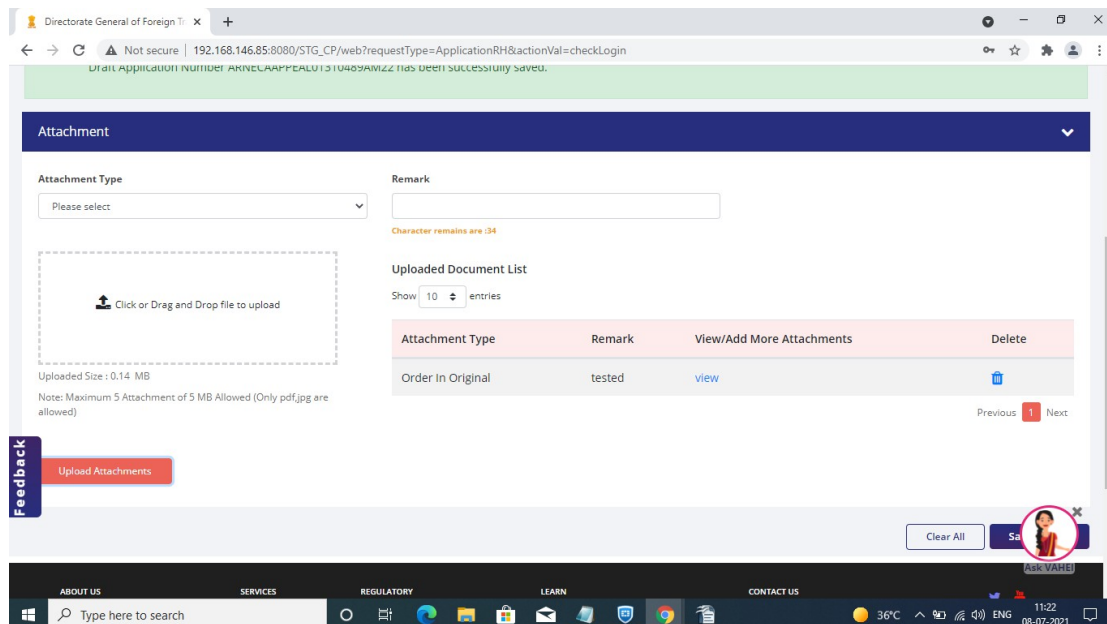
9. Select the **Application Submission Office** from the drop-down and Click on **Save & Next** Button.



10. User will be redirected to **Attachment** Screen.



11. Select the attachment type from the dropdown then attach and upload the relevant documents. In this case **Order in Original** related documents are mandatory to attach .



12. User can also provide remark in the attachments and after uploading mandatory documents click on **Save and Next** button.

Directorate General of Foreign Trade

Not secure | 192.168.146.85:8080/STG_CP/web?requestType=ApplicationRH&actionVal=checkLogin

Last Login 07-Jul-2021 23:39:51 | Password Expires on null

Application Information ECA Attachments **Declaration** Application Summary

Success Message
Draft Application Number ARNECAAPPEAL01310489AM22 has been successfully saved.

Declaration

1. I/We hereby certify that:

1. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):

- A. The Customs Act, 1962,
- B. The Central Excise Act 1944,
- C. Foreign Trade (Development & Regulation) Act 1992, and
- D. The Foreign Exchange Management Act, 1999;
- E. The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
- F. The GST Acts
- G. SEZ Acts and Rules

2. None of the Directors/Partners/Proprietor/Karta/Trustees of the company/firm/HUF/Trust,(as the case may be), is/are a Director(s)/Partner(s)/Proprietor/Karta/Trustee in any other Company/firm / entity which is on the Denied Entity List (DEL) of DGFT;

3. Neither the Registered Office of the company/Head Office of the firm/ nor any of its Branch Offices/ Units/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;

2. I hereby declare that :

1. I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures

2. I/We hereby declare that the particulars and the statements made in this application are true and correct to the and nothing has been concealed or withheld there from. I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.

3. I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

Tick the box as acceptance of declaration/ undertaking and fill in the details below. *

Place* Date*
08/07/2021

User Details
(Note: If user profile are not updated, Please update your logged in user profile before submitting the application by clicking on your Username > Profile in the top right corner of website.)

Ask VAHEI

13. User will be redirected to **Declaration** page. In declaration page read all the declarations carefully

Directorate General of Foreign Trade

Not secure | 192.168.146.85:8080/STG_CP/web?requestType=ApplicationRH&actionVal=checkLogin

Last Login 07-Jul-2021 23:39:51 | Password Expires on null

Application Information ECA Attachments **Declaration** Application Summary

Success Message
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Declaration

1. I/We hereby certify that:

1. the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):

- A. The Customs Act, 1962,
- B. The Central Excise Act 1944,
- C. Foreign Trade (Development & Regulation) Act 1992, and
- D. The Foreign Exchange Management Act, 1999;
- E. The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
- F. The GST Acts
- G. SEZ Acts and Rules

2. None of the Directors/Partners/Proprietor/Karta/Trustees of the company/firm/HUF/Trust,(as the case may be), is/are a Director(s)/Partner(s)/Proprietor/Karta/Trustee in any other Company/firm / entity which is on the Denied Entity List (DEL) of DGFT;

3. Neither the Registered Office of the company/Head Office of the firm/ nor any of its Branch Offices/ Units/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;

2. I hereby declare that :

1. I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures

2. I/We hereby declare that the particulars and the statements made in this application are true and correct to the and nothing has been concealed or withheld there from. I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.

3. I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

Tick the box as acceptance of declaration/ undertaking and fill in the details below. *

Place* Date*
08/07/2021

User Details
(Note: If user profile are not updated, Please update your logged in user profile before submitting the application by clicking on your Username > Profile in the top right corner of website.)

Ask VAHEI

14. Check the check box and provide the place details .(Date field will be auto-populated)

1. I/We hereby certify that:

- the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
 - The Customs Act, 1962,
 - The Central Excise Act 1944,
 - Foreign Trade (Development & Regulation) Act 1992, and
 - The Foreign Exchange Management Act,1999;
 - The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
 - The GST Acts
 - SEZ Acts and Rules
- None of the Directors/Partners/Proprietor/Karta/Trustees of the company/firm/HUF/Trust,(as the case may be), is/are a Director(s)/Partner(s)/Proprietor/Karta/Trustee in any other Company/firm / entity which is on the Denied Entry List (DEL) of DGFT;
- Neither the Registered Office of the company/Head Office of the firm/ nor any of its Branch Office(s)/ Units/ Division(s) has been declared a defaulter and has otherwise been made in eligible for undertaking import / export under any of the provisions of the Policy.

2. I hereby declare that :

- I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures
- I/We hereby declare that the particulars and the statements made in this application are true and correct to the and nothing has been concealed or withheld there from. I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

Tick the box as acceptance of declaration/ undertaking and fill in the details below. *

Place* Date*

User Details
(Note: If user profile are not updated, Please update your logged in user profile before submitting the application by clicking on your Username > Profile in the top right corner of website.)

Name: GOODMAN GLOBUS Designation: Asst
Email: tv27233@gmail.com Mobile: 7869276876
Office Address: -
Residential Address: DELHI, NORTH WEST DELHI, DELHI, 110034

15. Click on Save and Next button in the declaration page.User will be redirected to Application summary screen.

Home / My Dashboard

File Appeal / Review Application against an Adjudication Order

Last Login: 07/04/2021 23:39:51 | Password Expires on null

Application Information | ECA Attachments | Declaration | Application Summary

Success Message
Draft Application Number ARNECAAPPEAL01310489AM22 has been successfully saved.

Basic Details

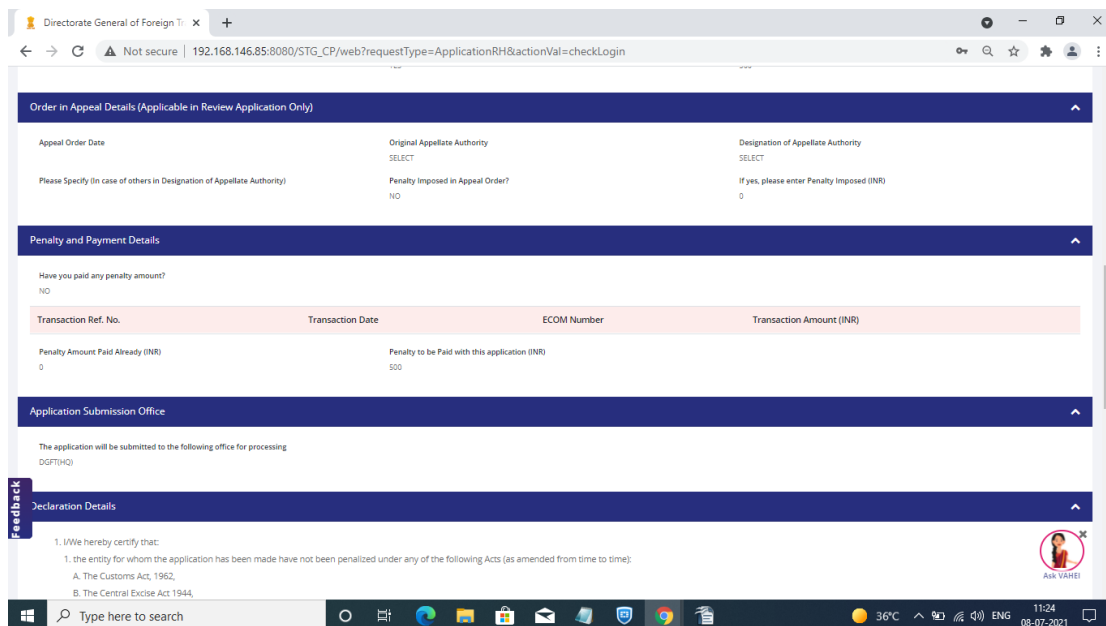
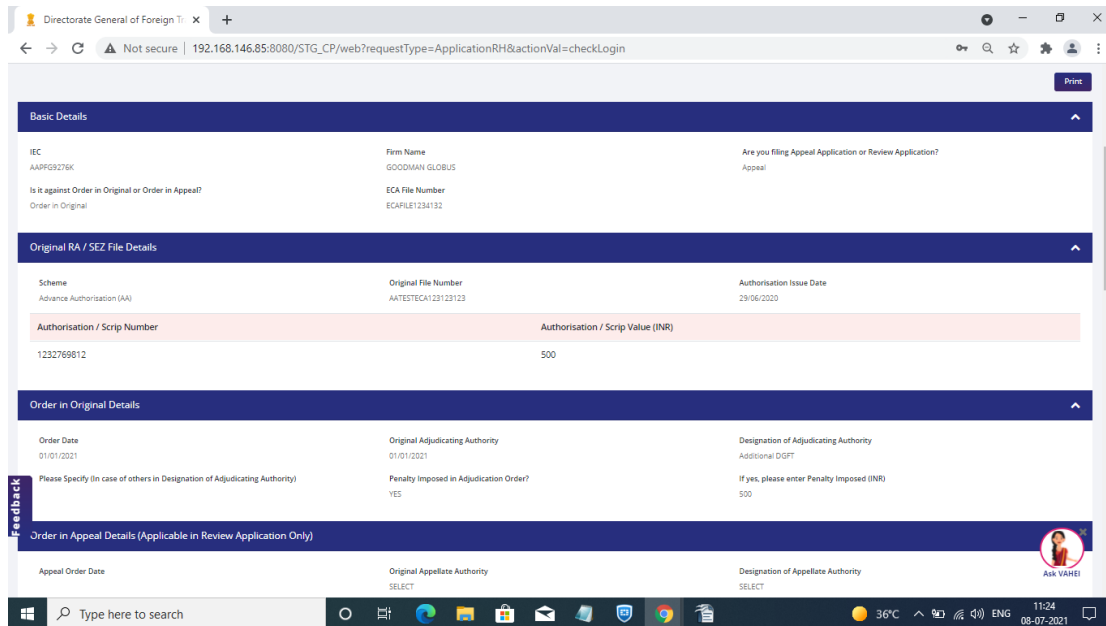
IEC AAPP69276K	Firm Name GOODMAN GLOBUS	Are you filing Appeal Application or Review Application? Appeal
Is it against Order in Original or Order in Appeal? Order in Original	ECA File Number ECAFILE1234132	

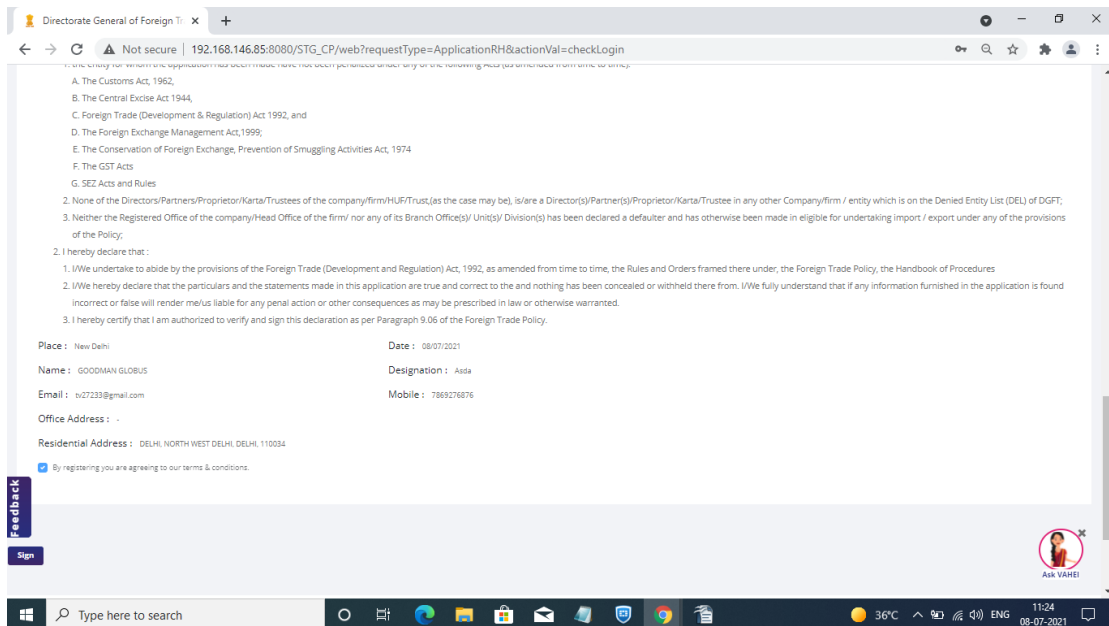
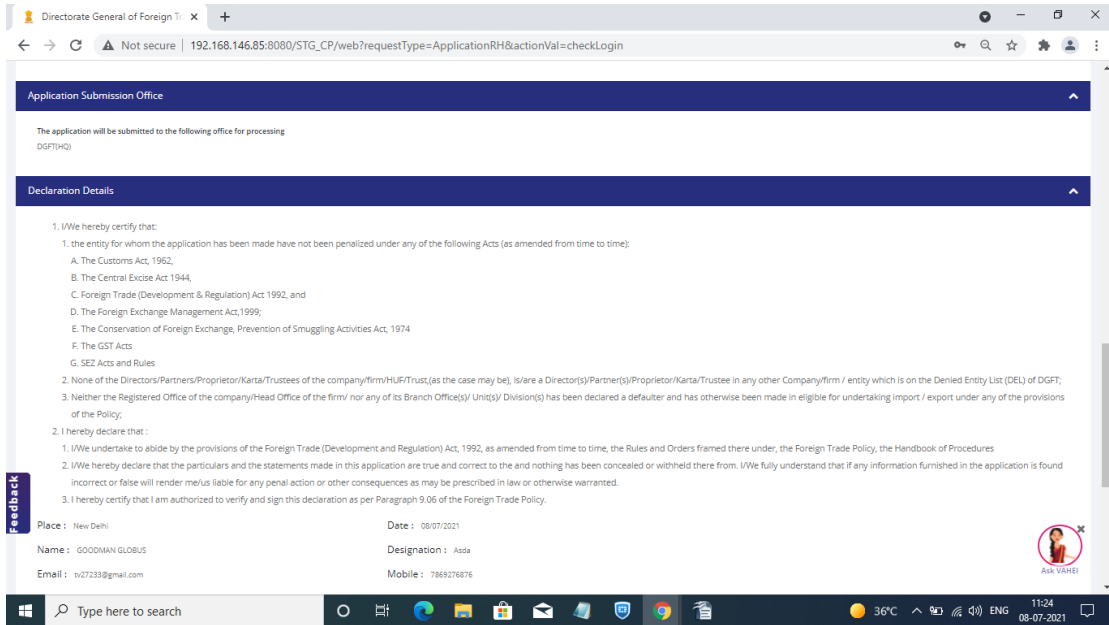
Original RA / SEZ File Details

Scheme Advance Authorization (AA)	Original File Number AATESTCA123123123	Authorisation Issue Date 29/06/2020
--------------------------------------	-------------------------------------------	----------------------------------------

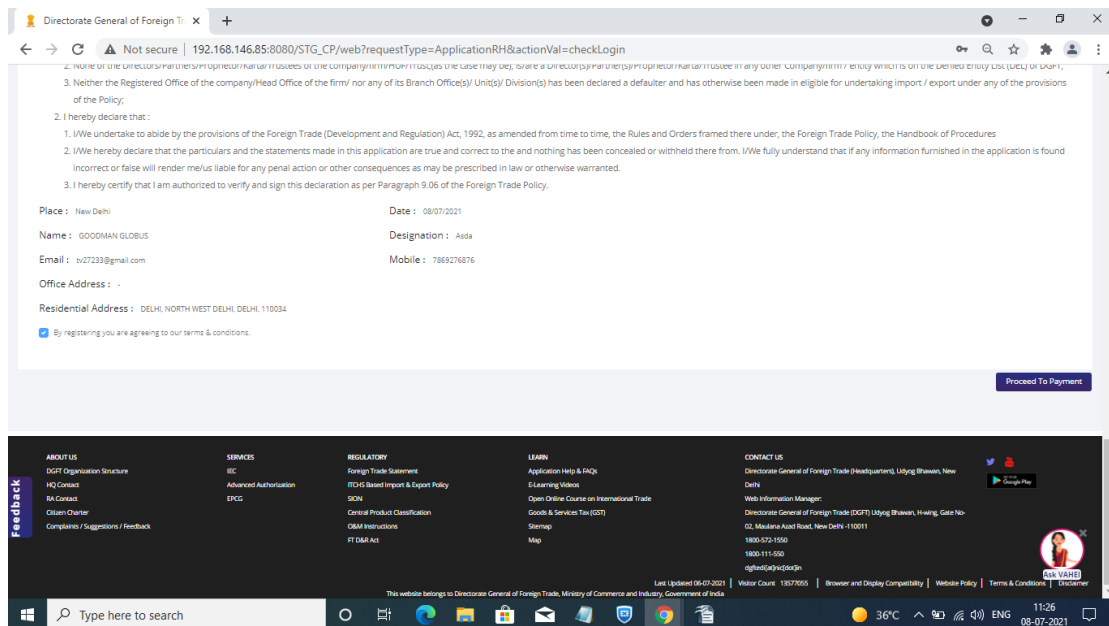
Authorisation / Scrip Number Authorisation / Scrip Value (INR)

16. Check all the details filled in previous screens in the application summary. If required user can take Print of the application summary.

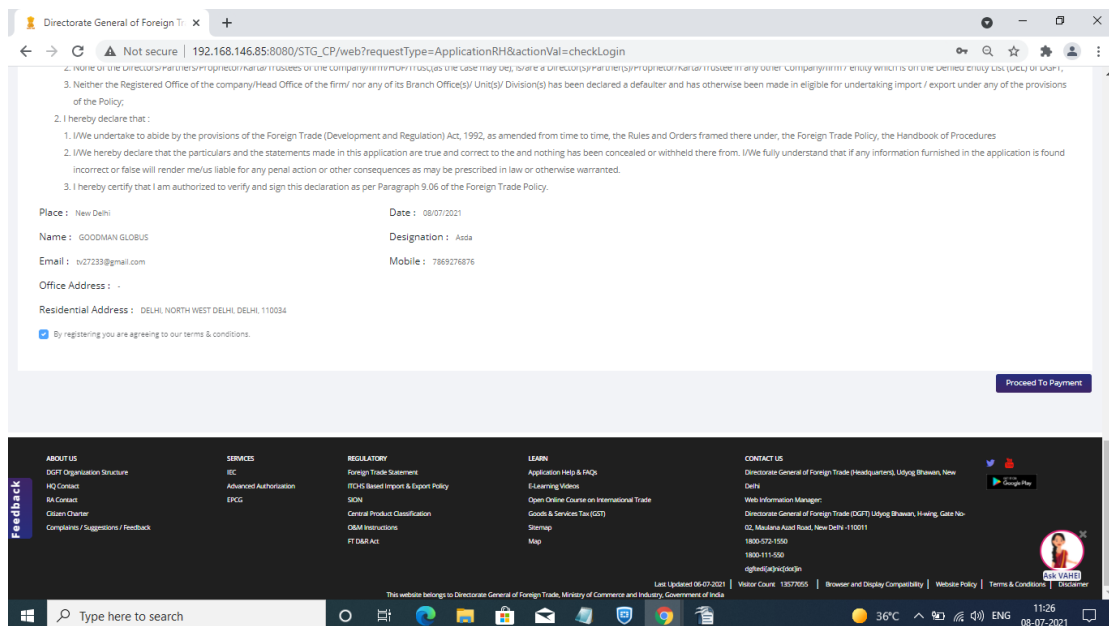




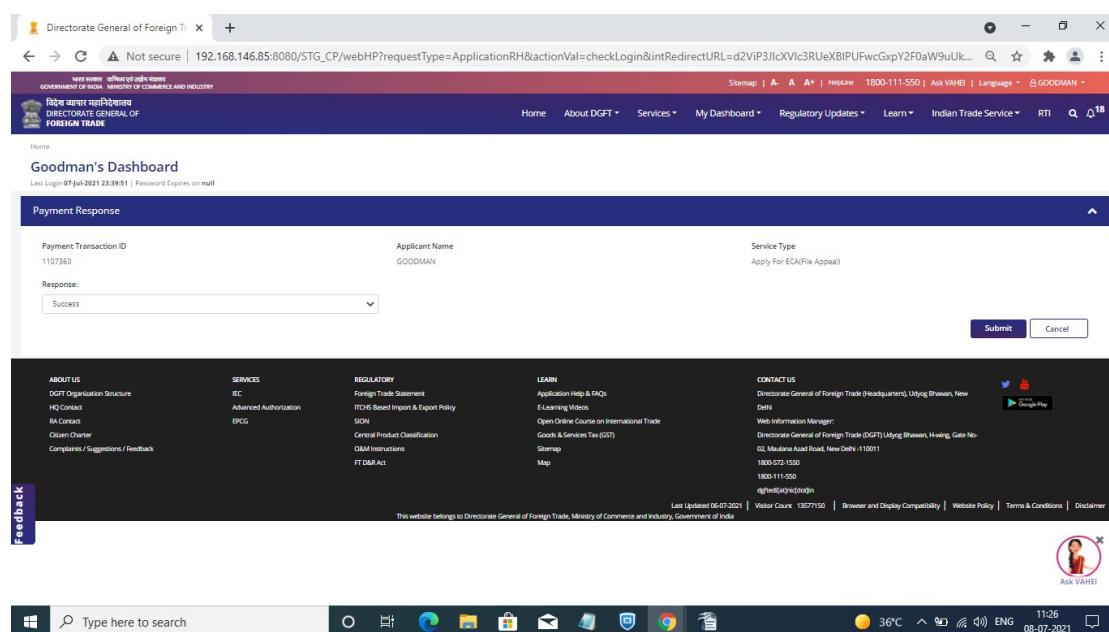
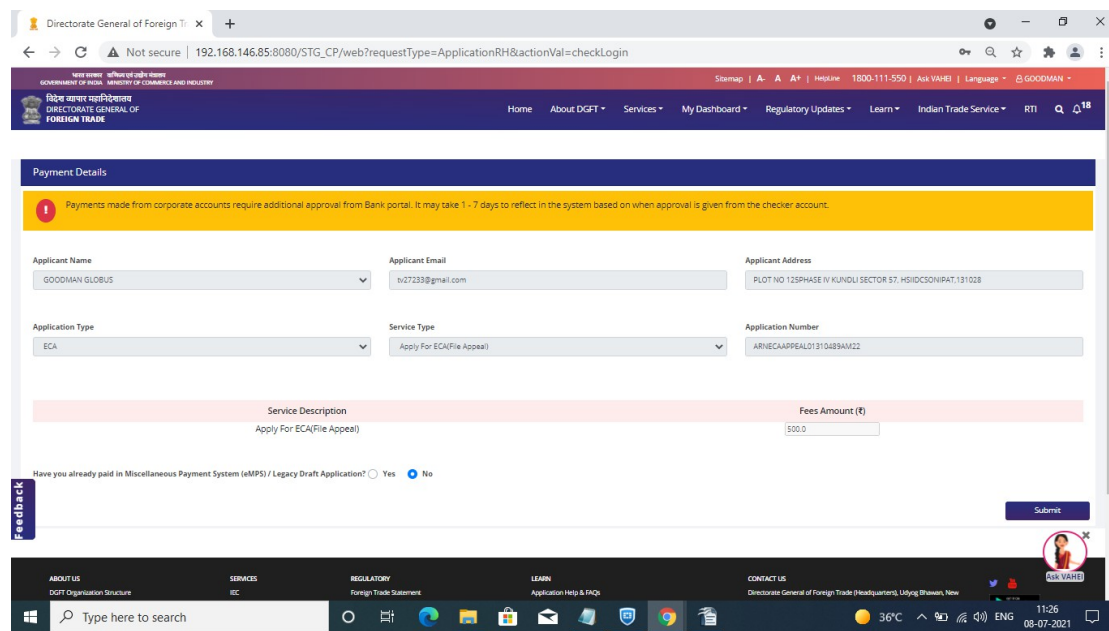
17. Click on **Sign** button to digitally sign the application.



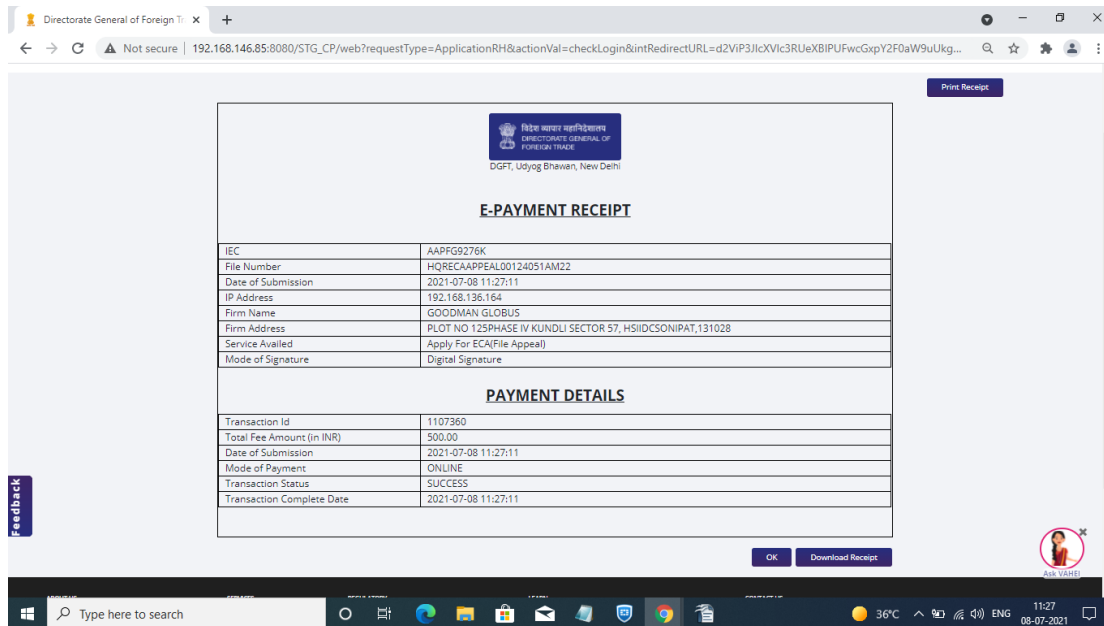
18. After Signing Click on **Proceed to Payment** button.



19. Click on **Submit** button in the payment screen.



20. After successful payment and **E-Payment receipt** is generated .User can **Print or Download** the receipt from this screen.



The screenshot shows the 'E-PAYMENT RECEIPT' screen. At the top, there is a logo for the Directorate General of Foreign Trade (DGFT) and the text 'DGFT, Udyog Bhawan, New Delhi'. Below this, the receipt details are displayed in a table format:

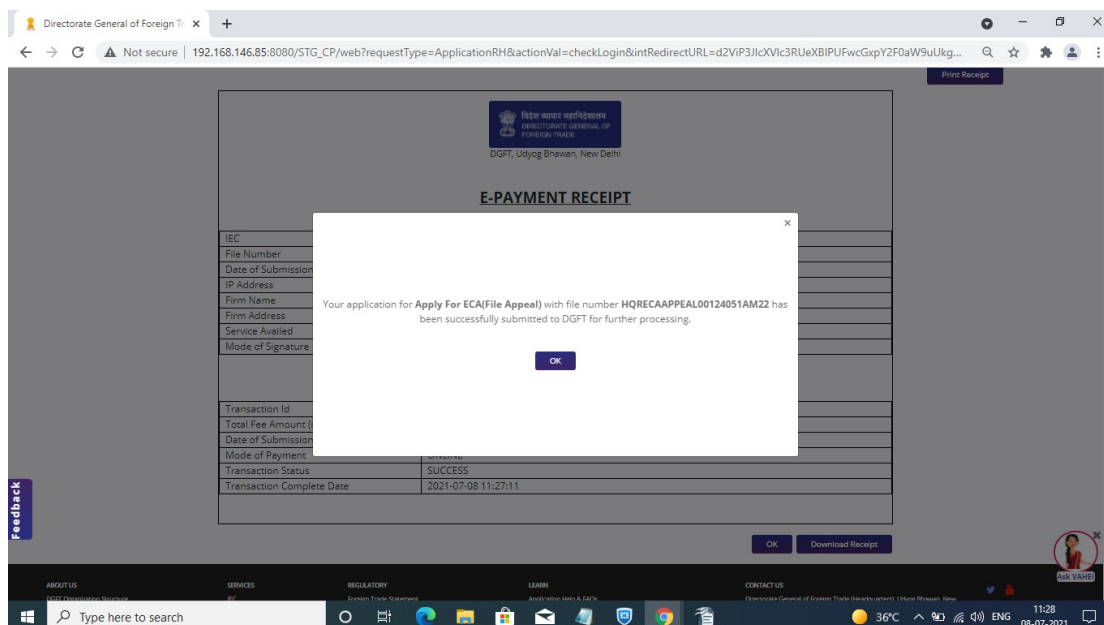
IEC	AAPFG9276K
File Number	HQRECAAPPEAL00124051AM22
Date of Submission	2021-07-08 11:27:11
IP Address	192.168.136.164
Firm Name	GOODMAN GLOBUS
Firm Address	PLOT NO 125PHASE IV KUNDLI SECTOR 57, HSIDCSONIPAT,131028
Service Availed	Apply For ECA(File Appeal)
Mode of Signature	Digital Signature

Below the receipt details, the 'PAYMENT DETAILS' are shown in another table:

Transaction Id	1107360
Total Fee Amount (in INR)	500.00
Date of Submission	2021-07-08 11:27:11
Mode of Payment	ONLINE
Transaction Status	SUCCESS
Transaction Complete Date	2021-07-08 11:27:11

At the bottom of the screen, there are buttons for 'Print Receipt', 'OK', and 'Download Receipt'. A 'Feedback' button is also visible on the left side.

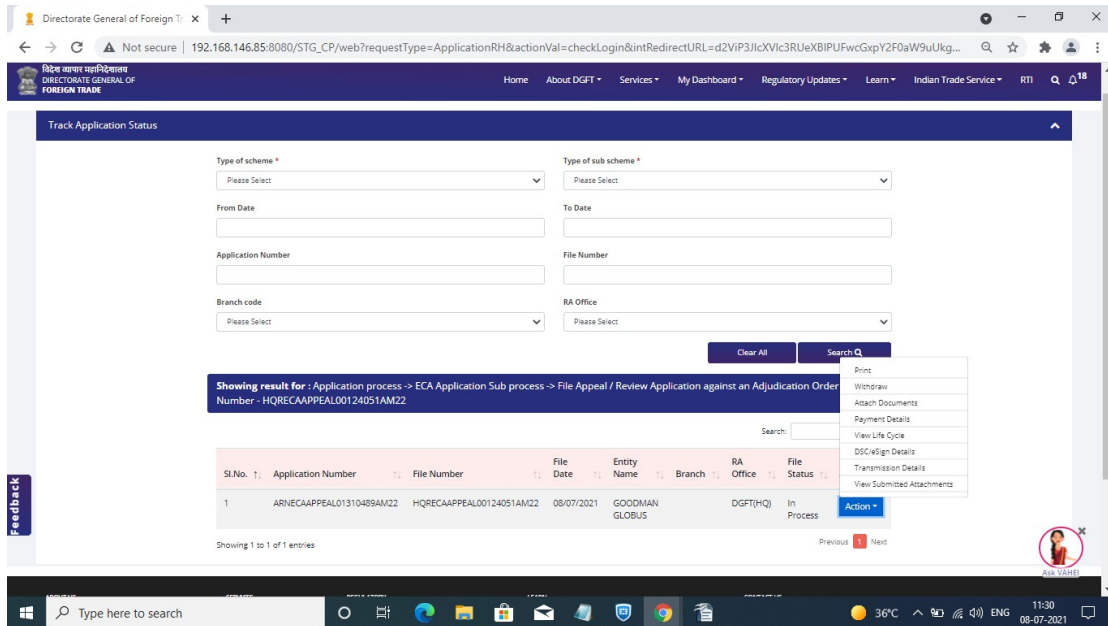
21. Click on **OK** button and a message popup will be displayed to the user .



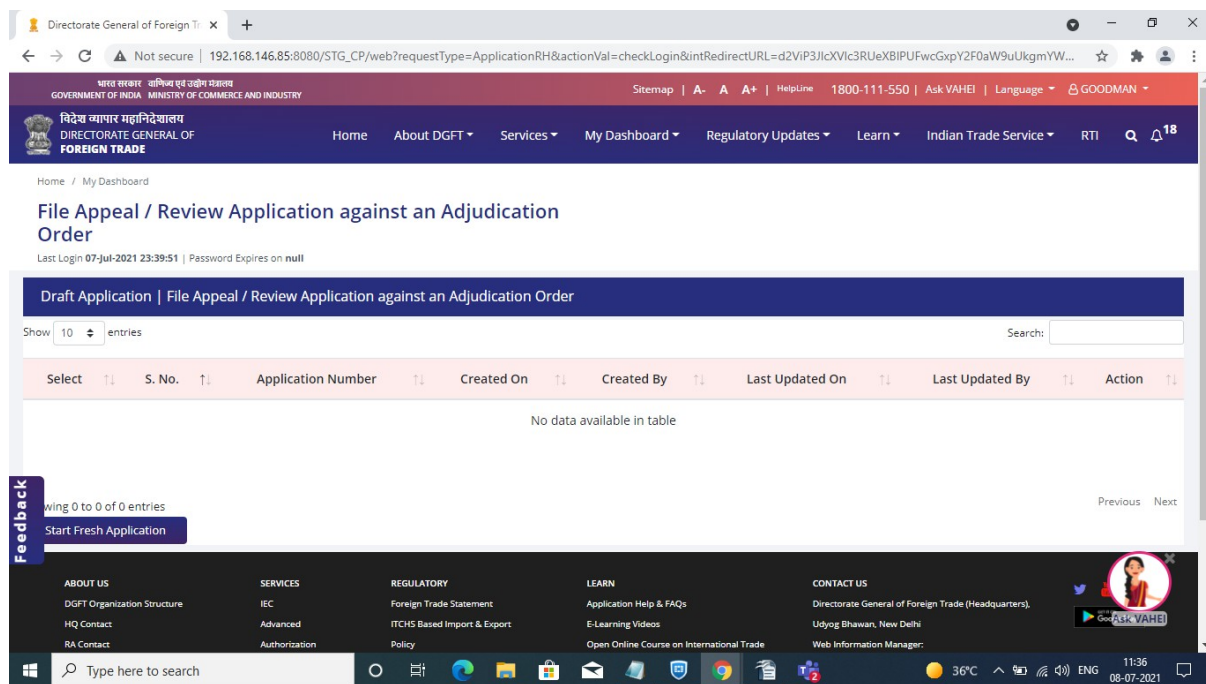
The screenshot shows the same 'E-PAYMENT RECEIPT' screen as in the previous image, but with a success message popup displayed in the center. The message reads: 'Your application for Apply For ECA(File Appeal) with file number HQRECAAPPEAL00124051AM22 has been successfully submitted to DGFT for further processing.' Below the message is an 'OK' button. The background receipt details and payment information are still visible but dimmed.

22. Click on **OK** button and user will be redirected to the track application screen.

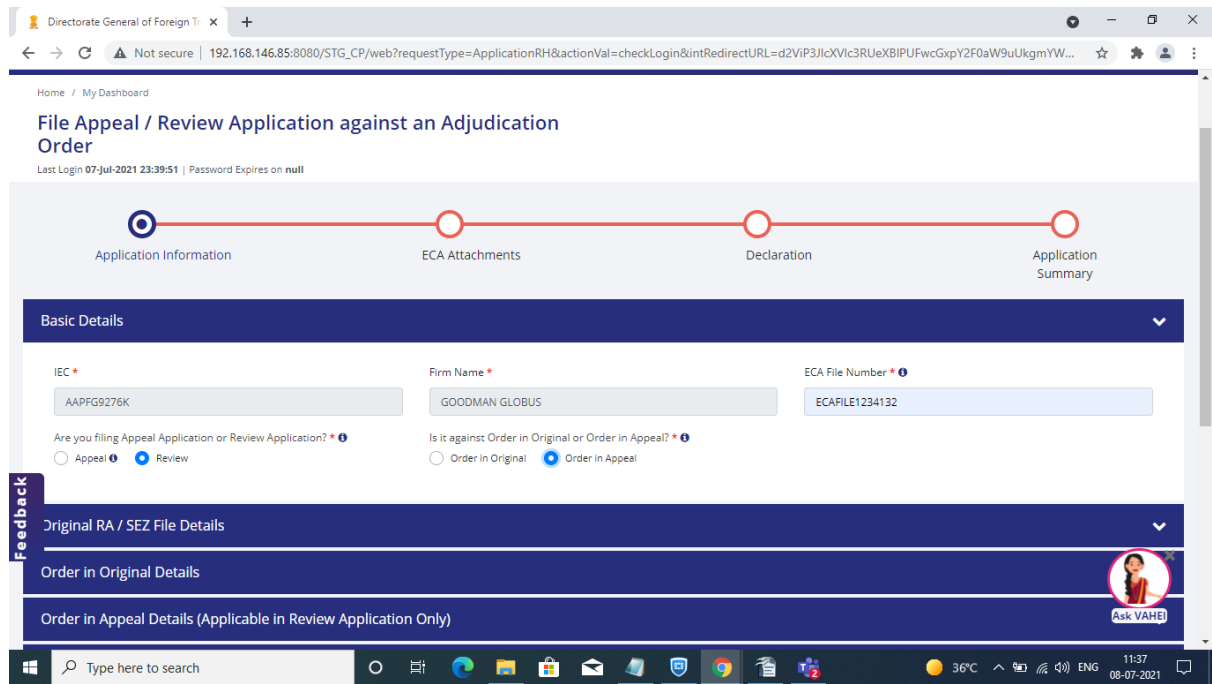
23. In track application user can check the application progress and also perform the specified actions like Application **Print,Withdrawl,Check Payment** details etc.



9. User Files for a Review

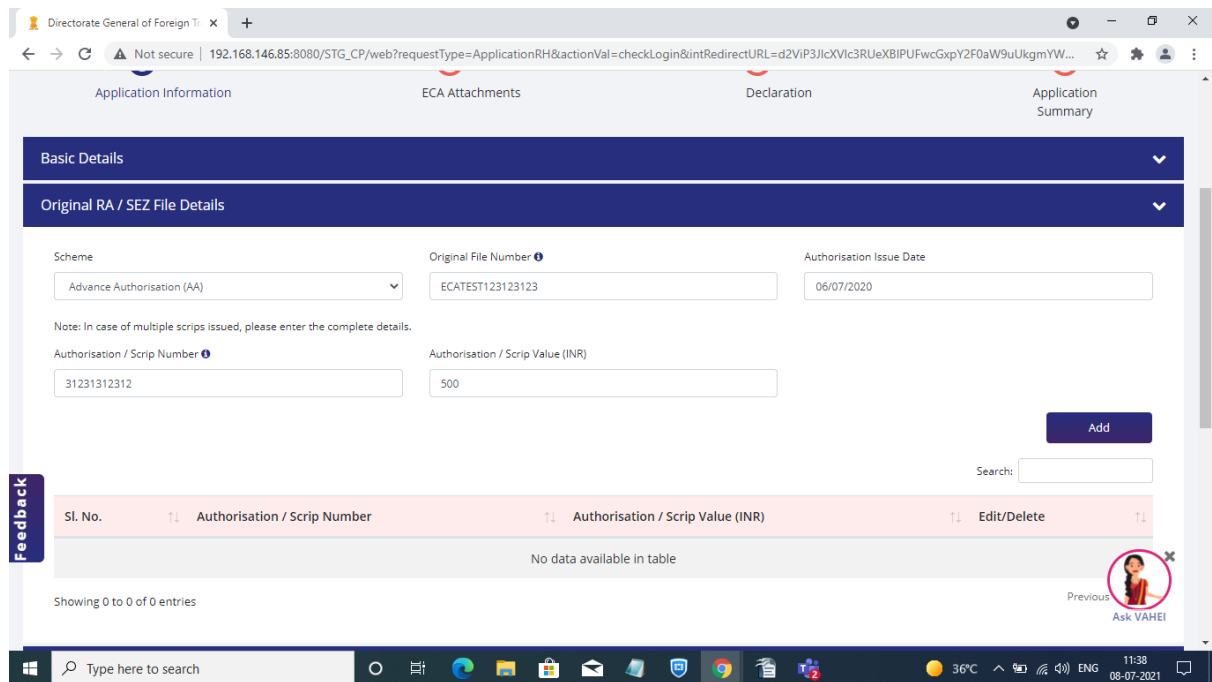


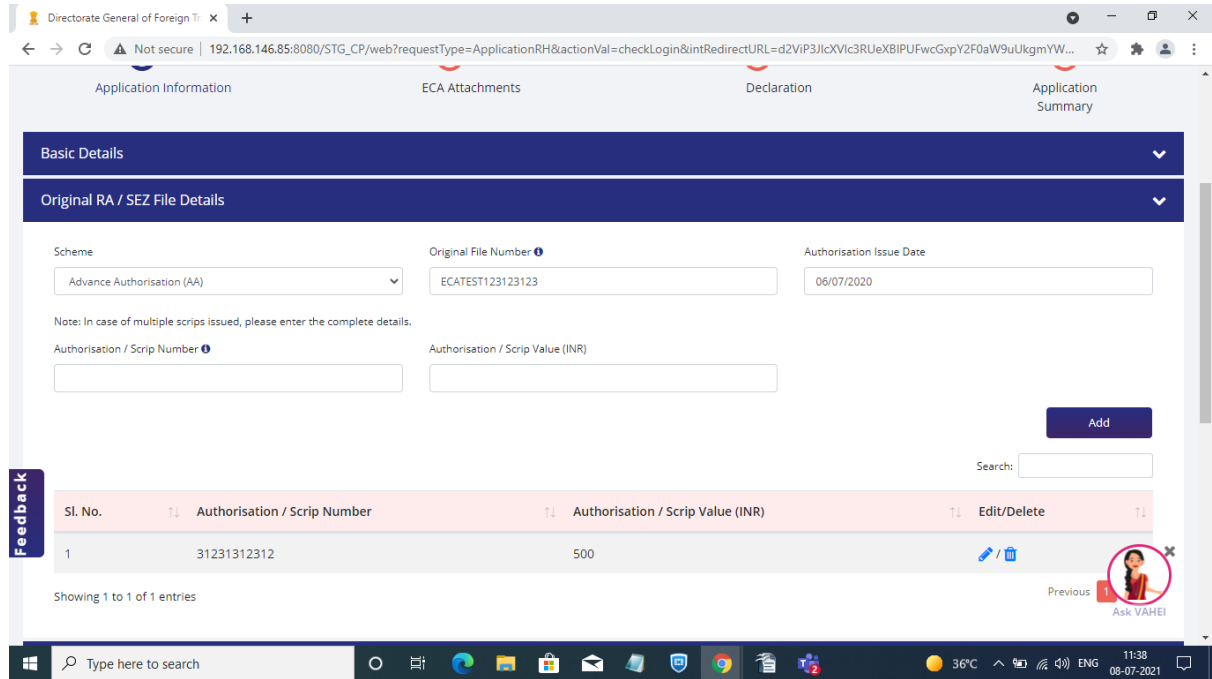
1. Click on **Start Fresh Application** button.



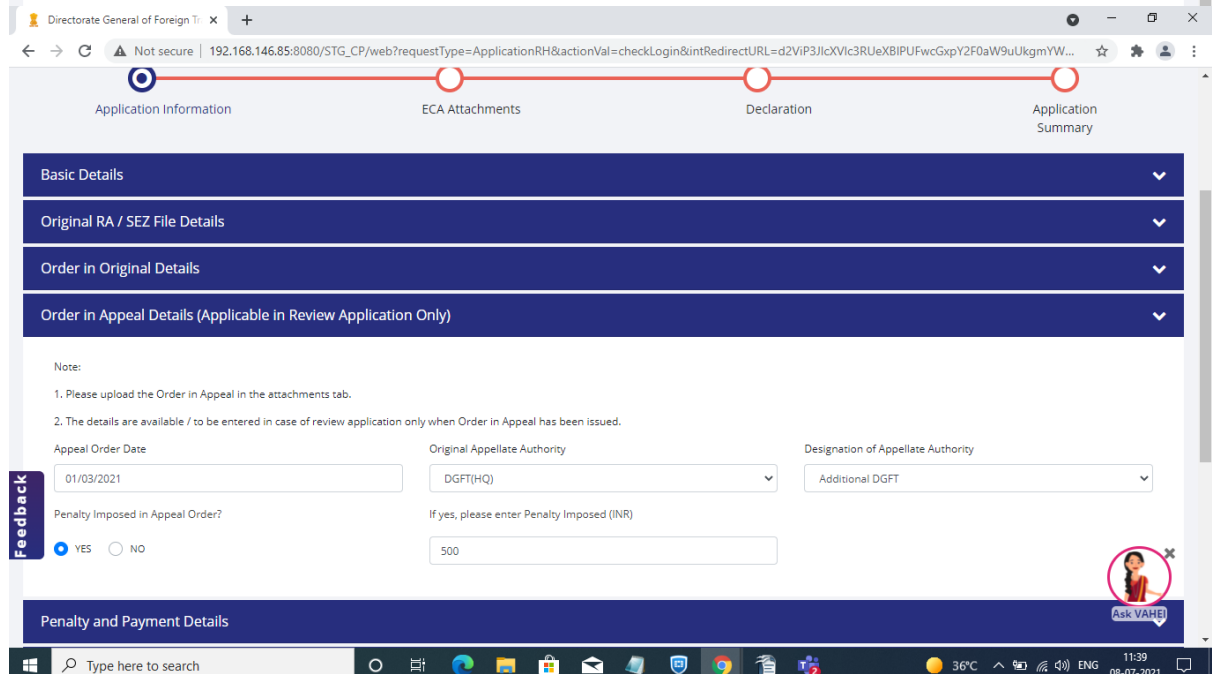
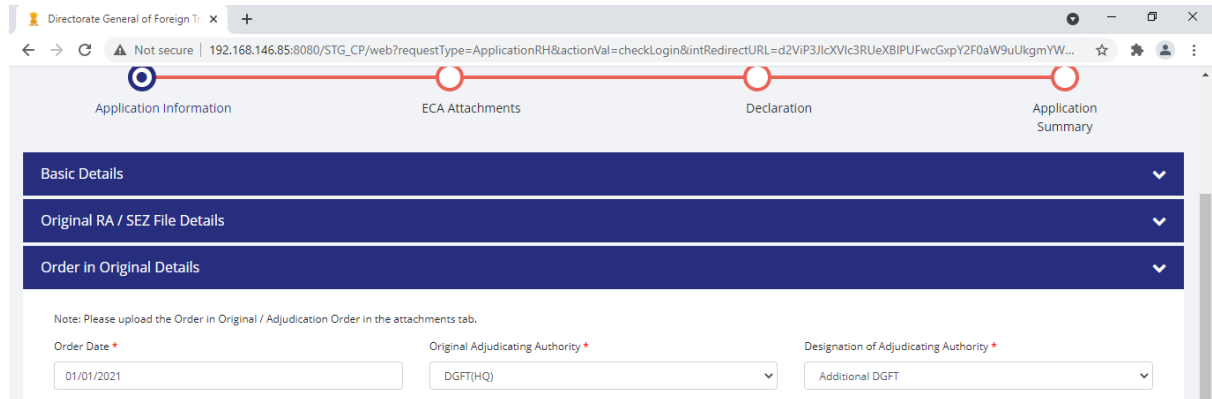
2. Fill your basic details .IEC and Firm name will be auto-populated. Provide ECA File number.
3. Select **Review** and **Order in Appeal** for review application.

4. Fill **Original RA/SEZ File Details** (This is not a mandatory tab to fill but if Scheme is selected the user needs to fill details related to Original RA/SEZ File Details).





5. Fill Order in Original Details.



6. Fill **Order in Appeal** Details.

7. Fill the payment Details.

Order in Appeal Details (Applicable in Review Application Only)

Penalty and Payment Details

Have you paid any penalty amount? *

YES NO No Penalty has been Imposed

If yes, please specify the payment details below.

Transaction Ref. No. Transaction Date ECOM Number

Transaction Amount (INR)

Add

Search:

Sl. No.	Transaction Ref. No.	Transaction Date	ECOM Number	Transaction Amount (INR)	Edit/Delete
No data available in table					

Showing 0 to 0 of 0 entries

Penalty Amount Paid Already (INR) 0

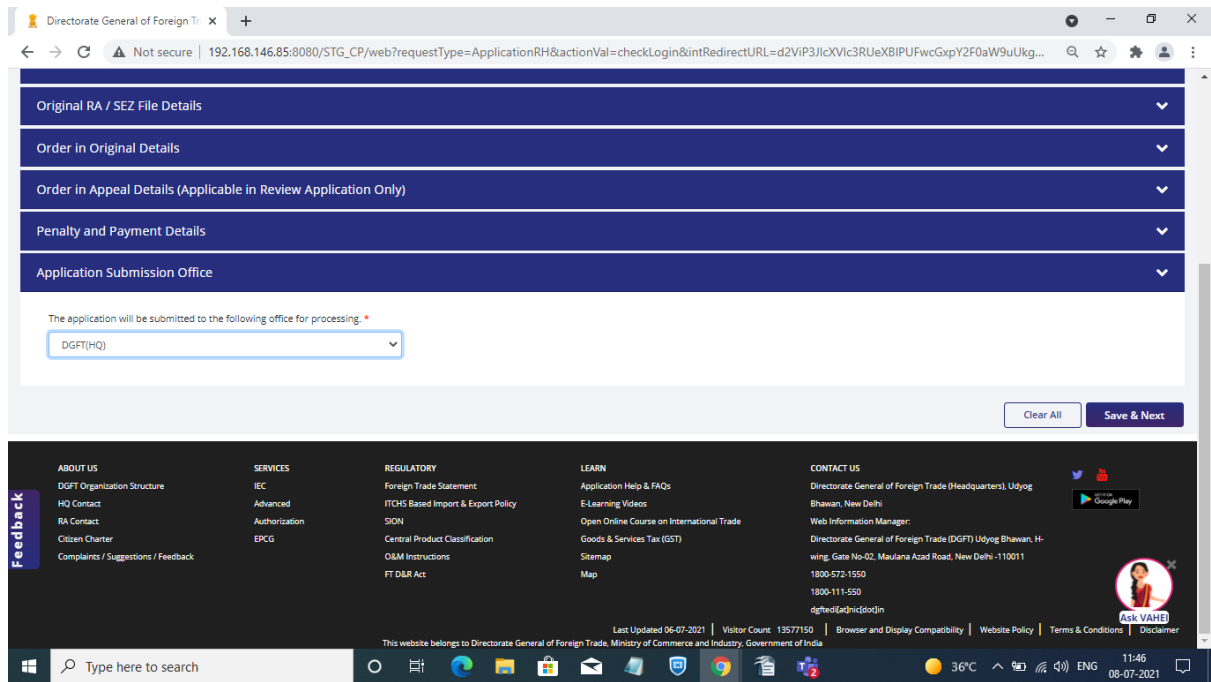
Penalty to be Paid with this application (INR)

Feedback

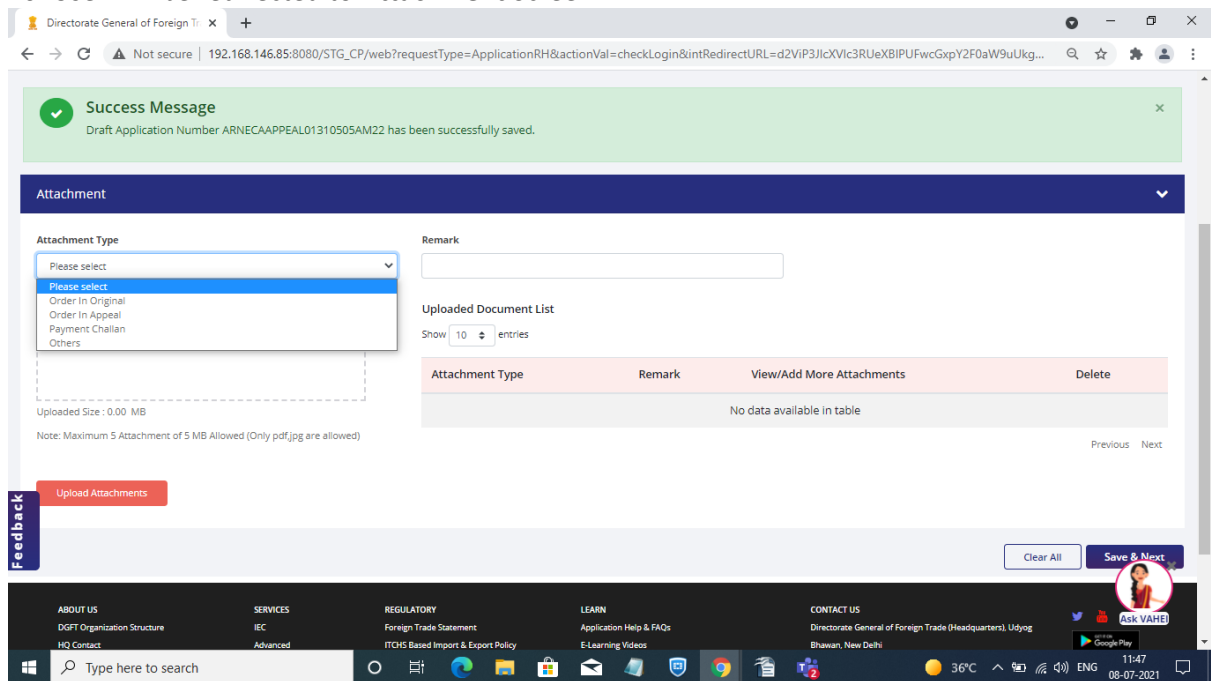
Ask VAHEI

8. Provide the Penalty that you want to pay with this application.

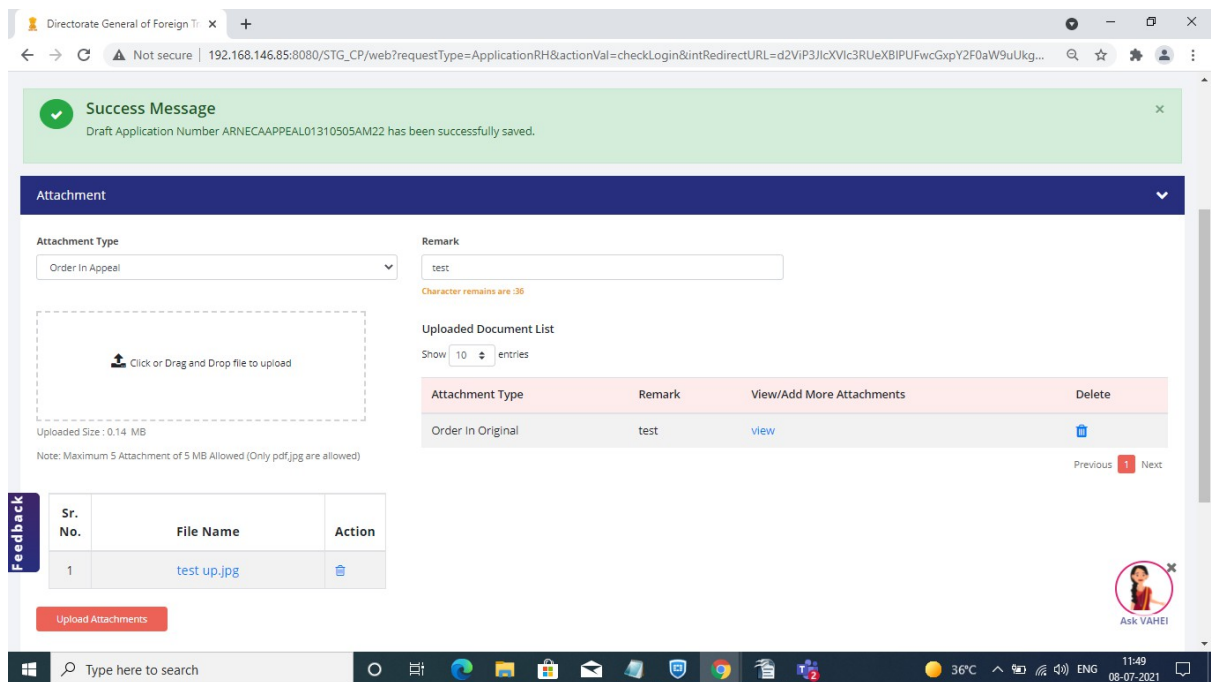
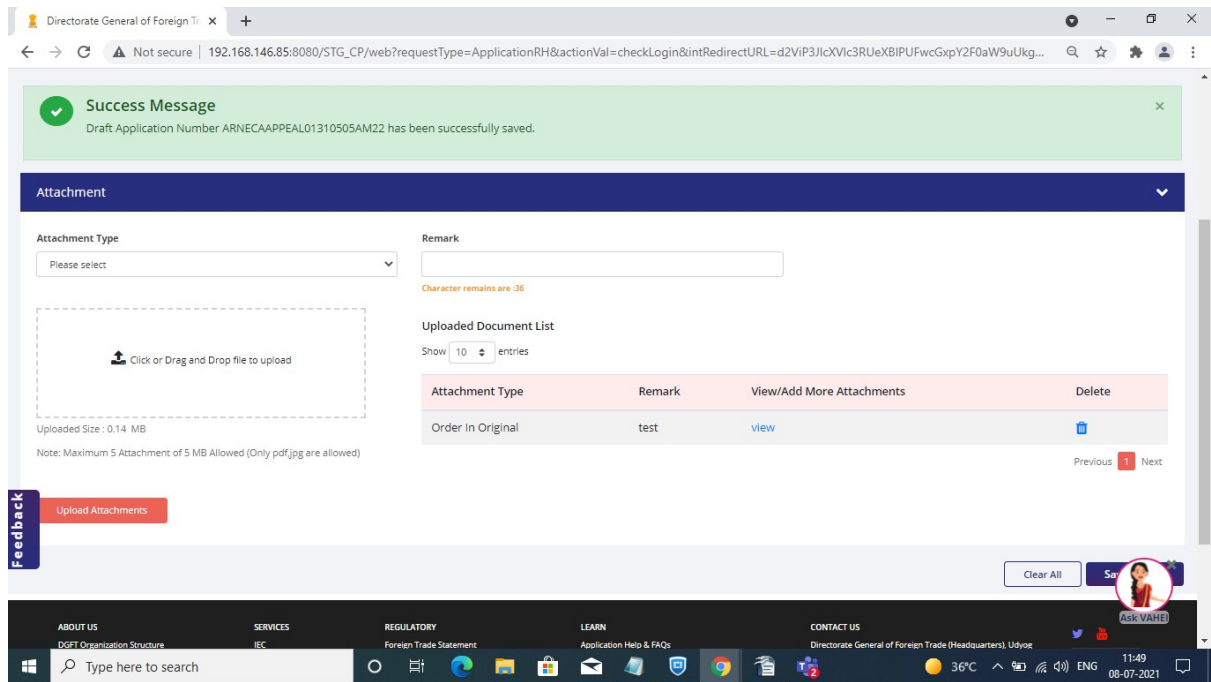
9. Select the **Application Submission Office** from the drop-down and Click on **Save & Next** Button.



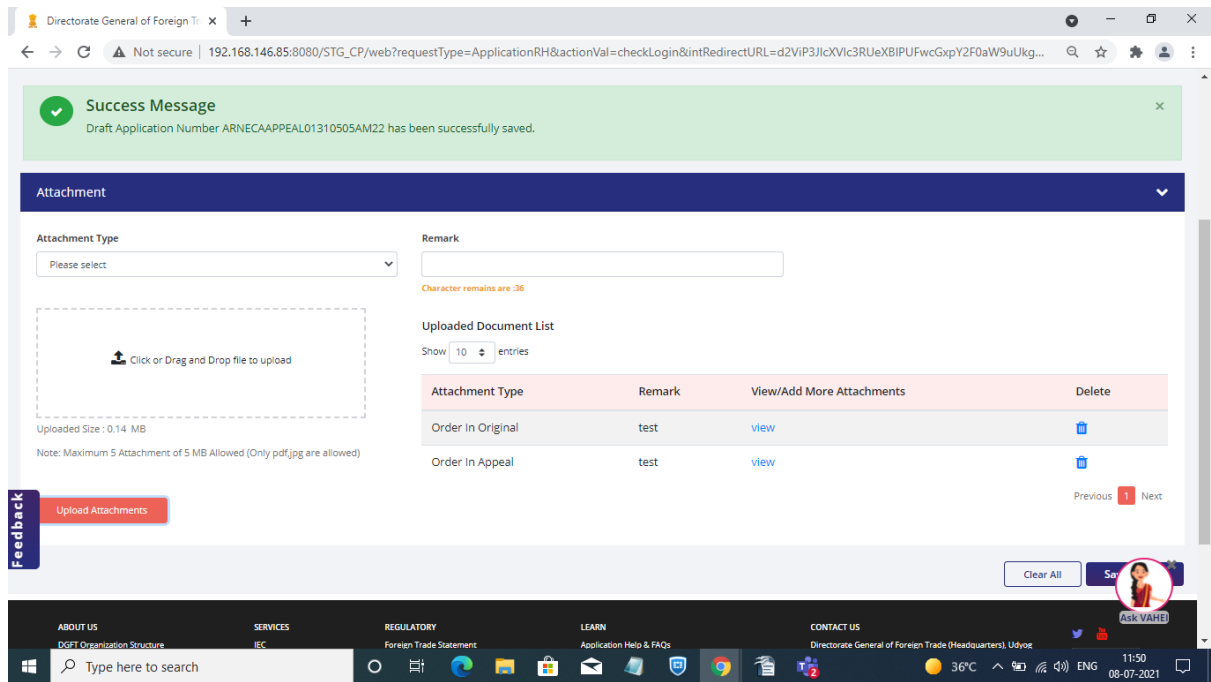
10. User will be redirected to **Attachment** Screen.



11. Select the attachment type from the dropdown then attach and upload the relevant documents.

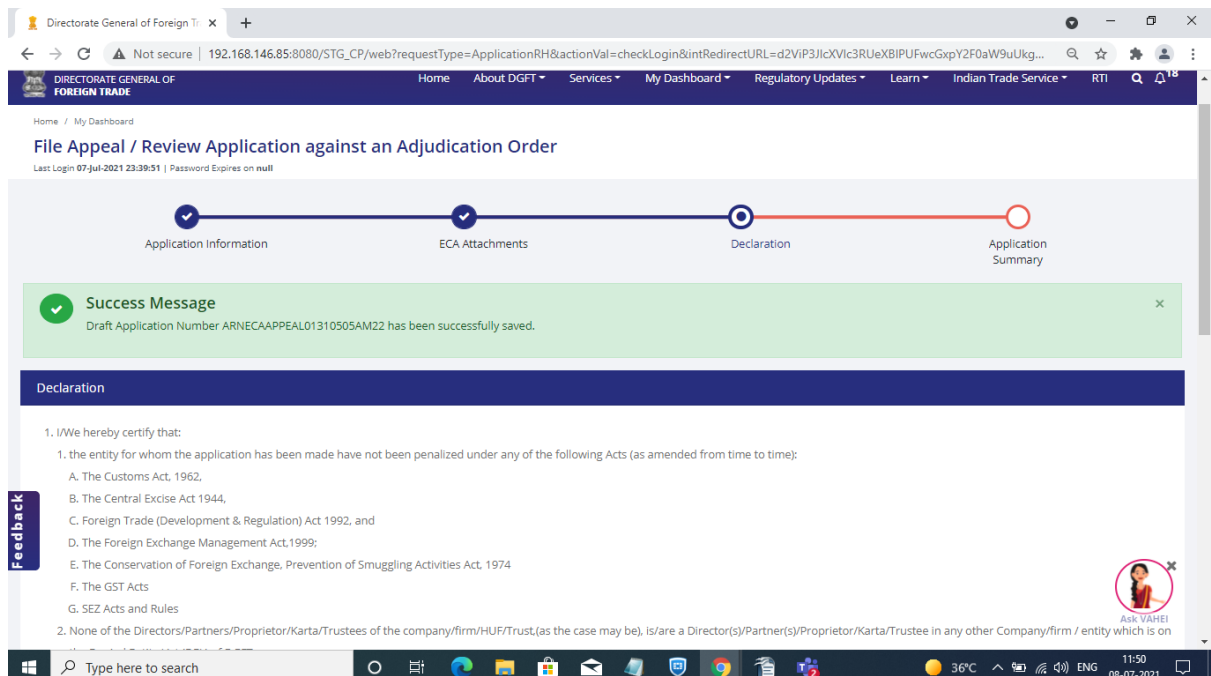


12. In the case this Review application **both Order in Original and Order in Review** are mandatory to attach.



13. User can also provide remark in the attachments and after uploading mandatory documents click on **Save and Next** button.

14. User will be redirected to **Declaration** page. In declaration page read all the declarations carefully



Declaration

1. I/We hereby certify that:

- the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
 - The Customs Act, 1962,
 - The Central Excise Act 1944,
 - Foreign Trade (Development & Regulation) Act 1992, and
 - The Foreign Exchange Management Act, 1999;
 - The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
 - The GST Acts
 - SEZ Acts and Rules
- None of the Directors/Partners/Proprietor/Karta/Trustees of the company/firm/HUF/Trust,(as the case may be), is/are a Director(s)/Partner(s)/Proprietor/Karta/Trustee in any other Company/firm / entity which is on the Denied Entity List (DEL) of DGFT;
- Neither the Registered Office of the company/Head Office of the firm/ nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made in eligible for undertaking import / export under any of the provisions of the Policy;

2. I hereby declare that :

- I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures
- I/We hereby declare that the particulars and the statements made in this application are true and correct to the and nothing has been concealed or withheld there from. I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

Tick the box as acceptance of declaration/ undertaking and fill in the details below. *

Place* Date*

User Details
(Note: If user profile are not updated, Please update your logged in user profile before submitting the application by clicking on your Username > Profile in the top right corner of website.)

Name: GOODMAN GLOBUS Designation: Asda
Email: tv27233@gmail.com Mobile: 7869276876
Office Address: -
Residential Address: - DELHI, NORTH, WEST, DELHI, DELHI, 110034

15. Check the **check box** and provide the **place details** .(Date field will be auto-populated)

Declaration

1. I/We hereby certify that:

- the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
 - The Customs Act, 1962,
 - The Central Excise Act 1944,
 - Foreign Trade (Development & Regulation) Act 1992, and
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(Note: If user profile are not updated, Please update your logged in user profile before submitting the application by clicking on your Username > Profile in the top right corner of website.)

Name: GOODMAN GLOBUS Designation: Asda
Email: tv27233@gmail.com Mobile: 7869276876
Office Address: -
Residential Address: - DELHI, NORTH, WEST, DELHI, DELHI, 110034

16. Click on **Save and Next** button in the declaration page. User will be redirected to **Application summary** screen.

Directorate General of Foreign Trade

Not secure | 192.168.146.85:8080/STG_CP/web?requestType=ApplicationRH&actionVal=checkLogin&intRedirectURL=d2VIP3JicXXvic3RUeXBIPUfWcGxpY2F0aW9uUkg...

GOVERNMENT OF INDIA - MINISTRY OF COMMERCE AND INDUSTRY
 1800-111-550 | Ask VAHEI | Language | GOODMAN

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Home / My Dashboard

File Appeal / Review Application against an Adjudication Order

Last Login: 07-Jul-2021 23:39:51 | Password Expires on null

Application Information ECA Attachments Declaration Application Summary

Success Message
 Draft Application Number ARNECAAPPEAL01310505AM22 has been successfully saved.

Print

Basic Details

IEC AAPFG9276K	Firm Name GOODMAN GLOBUS	Are you filing Appeal Application or Review Application? Review
Is it against Order in Original or Order in Appeal? Order in Appeal	ECA File Number ECAPLE1234132	

Original RA / SEZ File Details

Scheme Advance Authorisation (AA)	Original File Number ECATEST123123123	Authorisation Issue Date 06/07/2020
--------------------------------------	------------------------------------------	----------------------------------------

17. Check all the details filled in previous screens in the application summary.

Directorate General of Foreign Trade

Not secure | 192.168.146.85:8080/STG_CP/web?requestType=ApplicationRH&actionVal=checkLogin&intRedirectURL=d2VIP3JicXXvic3RUeXBIPUfWcGxpY2F0aW9uUkg...

GOVERNMENT OF INDIA - MINISTRY OF COMMERCE AND INDUSTRY
 1800-111-550 | Ask VAHEI | Language | GOODMAN

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File Appeal / Review Application against an Adjudication Order

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Application Information ECA Attachments Declaration Application Summary

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Print

Basic Details

IEC AAPFG9276K	Firm Name GOODMAN GLOBUS	Are you filing Appeal Application or Review Application? Review
Is it against Order in Original or Order in Appeal? Order in Appeal	ECA File Number ECAPLE1234132	

Original RA / SEZ File Details

Scheme Advance Authorisation (AA)	Original File Number ECATEST123123123	Authorisation Issue Date 06/07/2020
Authorisation / Scrip Number 31231312312	Authorisation / Scrip Value (INR) 500	

Order in Original Details

Order Date 01/01/2021	Original Adjudicating Authority Additional DGFT	Designation of Adjudicating Authority Additional DGFT
Please Specify (In case of others in Designation of Adjudicating Authority)	Penalty Imposed in Adjudication Order? YES	If yes, please enter Penalty Imposed (INR) 500

Order in Appeal Details (Applicable in Review Application Only)

Appeal Order Date 01/03/2021	Original Appellate Authority Additional DGFT	Designation of Appellate Authority Additional DGFT
Please Specify (In case of others in Designation of Appellate Authority)	Penalty Imposed in Appeal Order? YES	If yes, please enter Penalty Imposed (INR) 500

Penalty and Payment Details

Have you paid any penalty amount?
NO

Directorate General of Foreign Trade

192.168.146.85:8080/STG_CP/web?requestType=ApplicationRH&actionVal=checkLogin&intRedirectURL=d2VIP3JlcXVlc3RUeXBIPUFwcGxpY2F0aW9uUkg...

Penalty and Payment Details

Have you paid any penalty amount?
NO

Transaction Ref. No.	Transaction Date	ECOM Number	Transaction Amount (INR)
Penalty Amount Paid Already (INR)		Penalty to be Paid with this application (INR)	
0		500	

Application Submission Office

The application will be submitted to the following office for processing
DGFT(HQ)

Declaration Details

1. I/We hereby certify that:

- the entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
 - The Customs Act, 1962,
 - The Central Excise Act 1944,
 - Foreign Trade (Development & Regulation) Act 1992, and
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 - The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
 - The GST Acts
 - SEZ Acts and Rules
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Feedback

Ask VAHEI

Type here to search

36°C 11:52 08-07-2021

Directorate General of Foreign Trade

192.168.146.85:8080/STG_CP/web?requestType=ApplicationRH&actionVal=checkLogin&intRedirectURL=d2VIP3JlcXVlc3RUeXBIPUFwcGxpY2F0aW9uUkg...

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2. I hereby declare that:

- I/We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures
- I/We hereby declare that the particulars and the statements made in this application are true and correct to the and nothing has been concealed or withheld there from. I/We fully understand that if any information furnished in the application is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
- I hereby certify that I am authorized to verify and sign this declaration as per Paragraph 9.06 of the Foreign Trade Policy.

Place : New Delhi Date : 08/07/2021

Name : GOODMAN GLOBUS Designation : Asda

Email : hv27239@gmail.com Mobile : 7869276876

Office Address : -

Residential Address : DELHI, NORTH WEST DELHI, DELHI, 110034

By registering you are agreeing to our terms & conditions.

Feedback

Ask VAHEI

Type here to search

36°C 11:52 08-07-2021

C. Foreign Trade (Development & Regulation) Act 1992, and
D. The Foreign Exchange Management Act,1999;
E. The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
F. The GST Acts
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Place : New Delhi Date : 08/07/2021
Name : GOODMAN GLOBUS Designation : Asda
Email : tv27233@gmail.com Mobile : 7869276876
Office Address : -
Residential Address : DELHI, NORTH WEST DELHI, DELHI, 110034

By registering you are agreeing to our terms & conditions.

Feedback

Sign

Ask VAHEE

18. Click on **Sign** button to digitally sign the application.

C. Foreign Trade (Development & Regulation) Act 1992, and
D. The Foreign Exchange Management Act,1999;
E. The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
F. The GST Acts
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Place : New Delhi Date : 08/07/2021
Name : GOODMAN GLOBUS Designation : Asda
Email : tv27233@gmail.com Mobile : 7869276876
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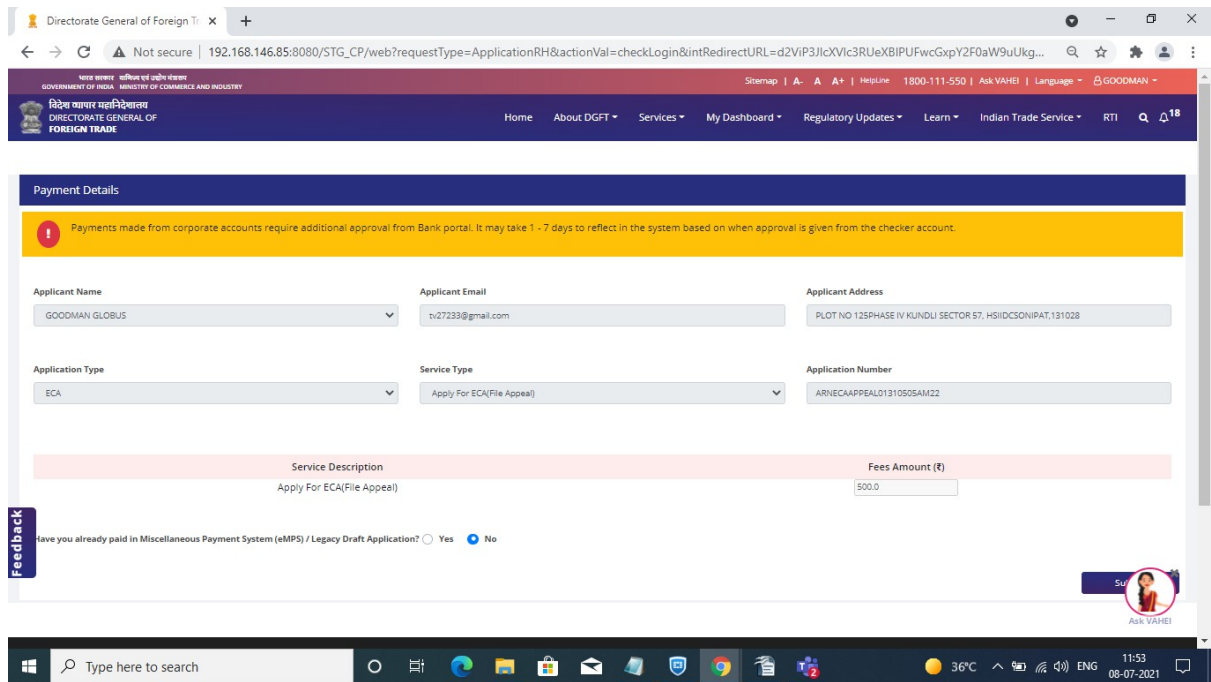
By registering you are agreeing to our terms & conditions.

Feedback

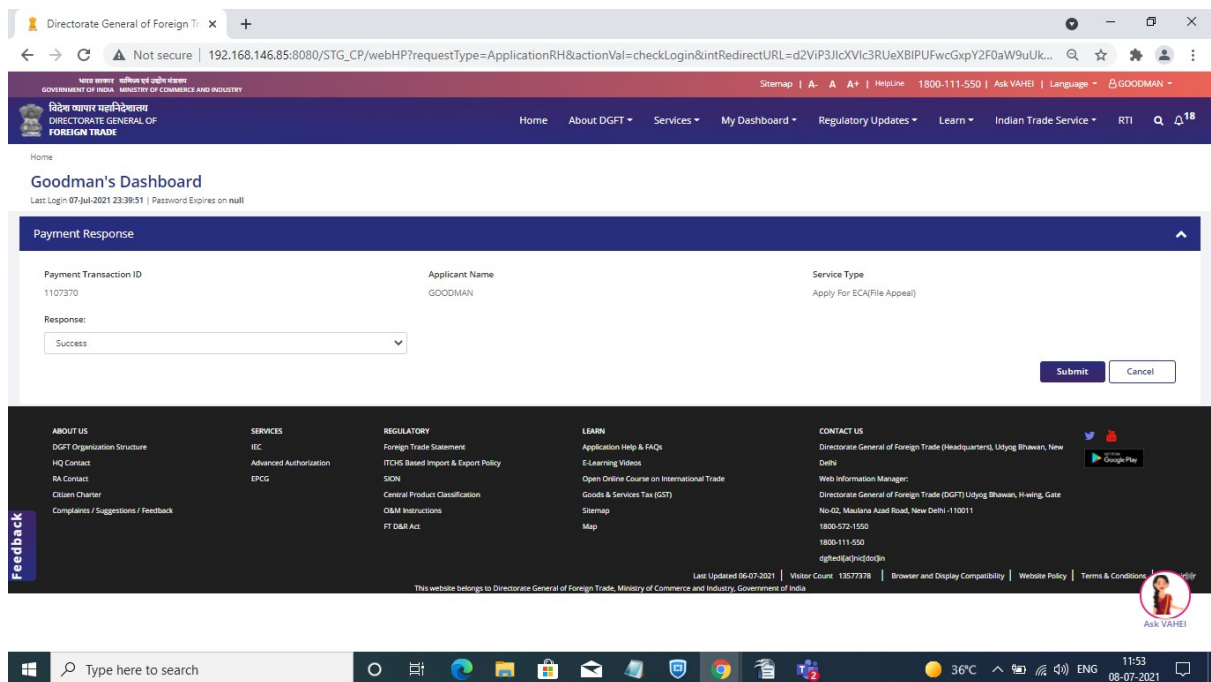
Proceed To Payment

Ask VAHEE

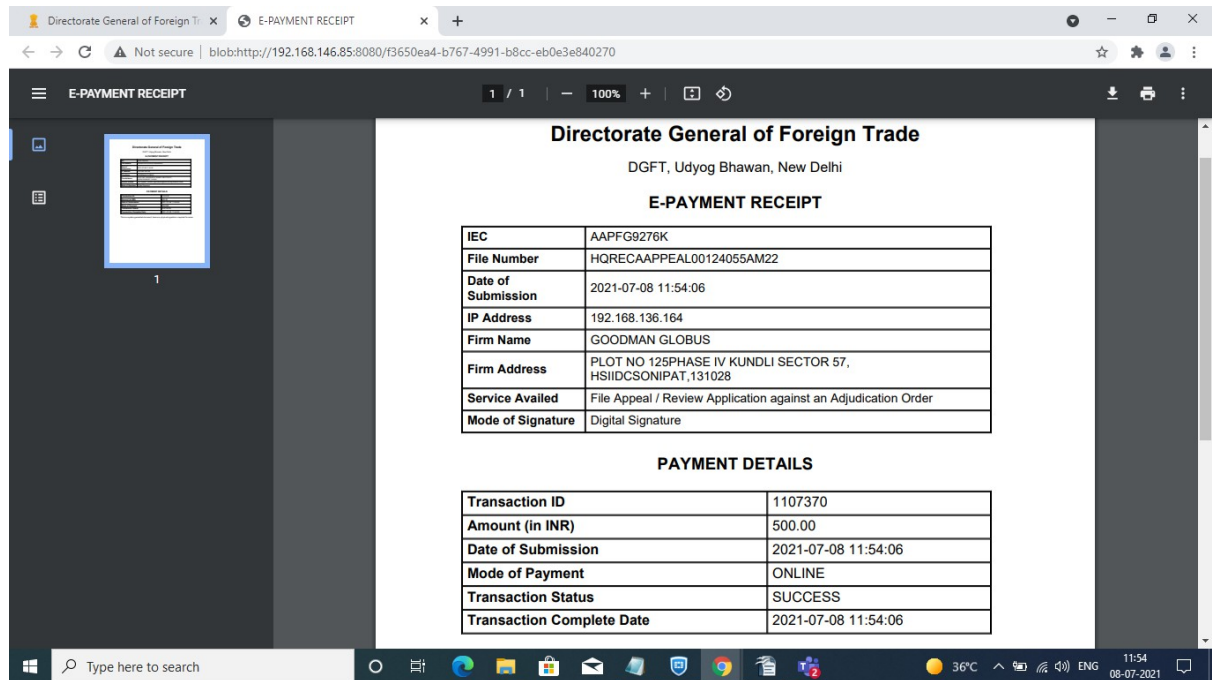
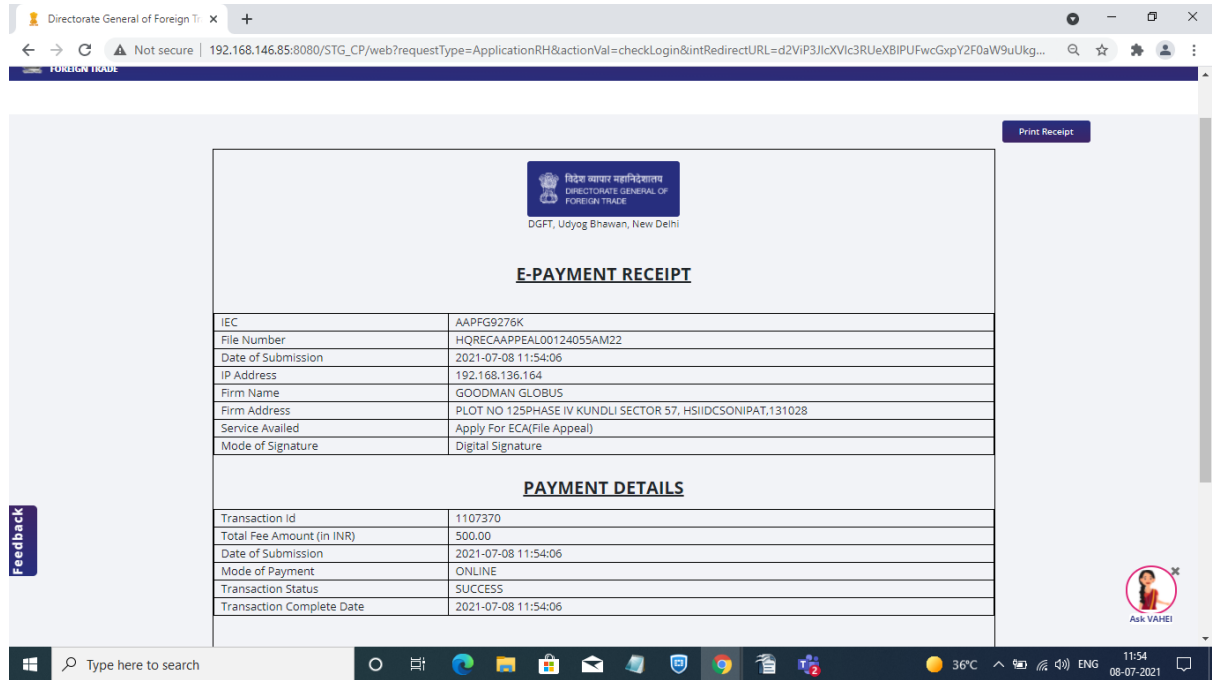
19. After Signing Click on **Proceed to Payment** button.



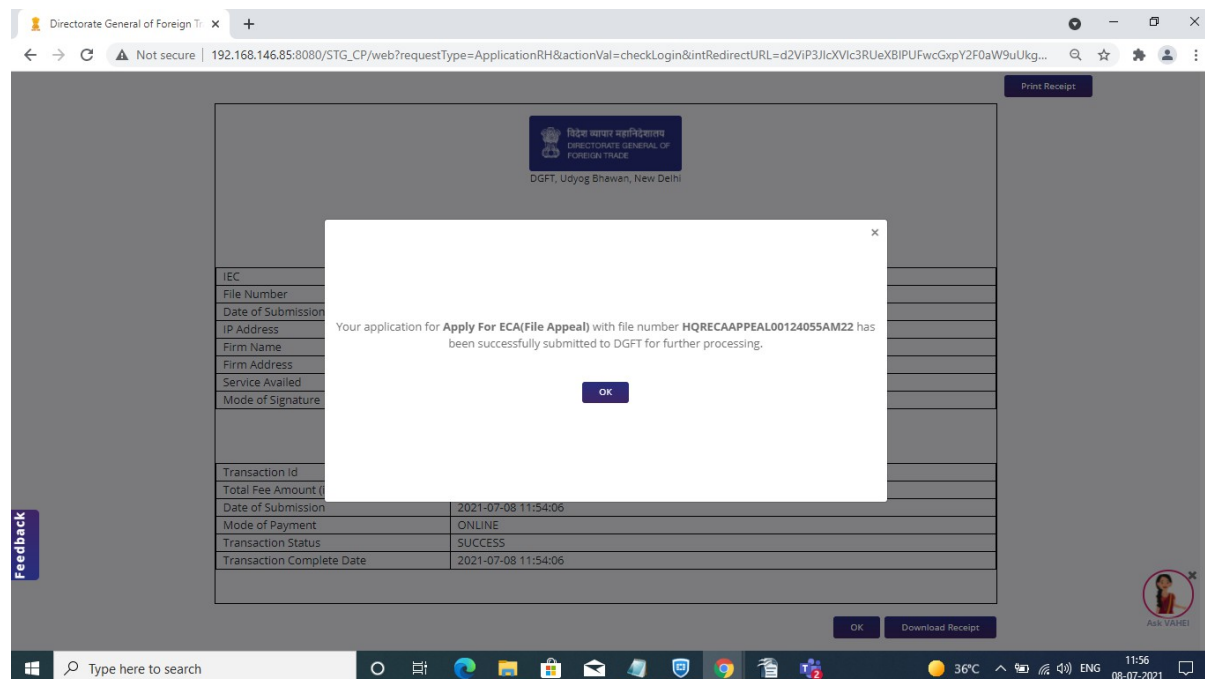
19. Click on **Submit** button in the payment screen.



20. After successful payment and **E-Payment receipt** is generated .User can **Print or Download** the receipt from this screen.



21. Click on **OK** button and a message popup will be displayed to the user .



22. Click on **OK** button and user will be redirected to the track application screen.

23. In track application user can check the application progress and also perform the specified actions like Application **Print,Withdrawl,Check Payment** details etc.

